

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 628/2024

IN THE MATTER OF:

ALOK MOHAN

...APPLICANT

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

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Date: 24.12.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**ORIGINAL APPLICATION NO. 628/2024****IN THE MATTER OF:**

ALOK MOHAN

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...RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO. 2**MOST RESPECTFULLY SHOWETH:****I. PRELIMINARY OBJECTIONS**

1. That at the outset, it is stated that the averments made and the contentions raised by the Applicant in the letter/Original application against the Respondent No. 2 are wrong, incorrect, misleading and are therefore, wholly denied. It is further stated that each and every averment contained in the letter/application filed by the Applicant are hereby denied as if the same has been specifically traversed and denied, unless the same is admitted hereinafter, and nothing contained in letter/application shall be deemed to have been admitted by the Respondent No. 2 merely on the ground of lack of specific denial.
2. At the outset, it is submitted that that the original application is not maintainable on the following grounds:

NO SUBSTANTIAL QUESTION RELATING TO ENVIRONMENT HAS BEEN RAISED AND THE APPLICANT HAS SUPPRESSED AND WITHELD VITAL INFORMATION

3. Section 14(1) of the National Green Tribunal Act, 2010 (“the Act”) grants authority to this Ld. Tribunal to have jurisdiction over all civil cases where a ‘*substantial question relating to environment is involved*’. In the present case, the Applicant has, not only failed to lay down any substantial question which relates to the environment, but also throughout the complaint has raised allegations based only on surmises and conjectures without any concrete evidence. The sole basis of the Applicant’s letter/complaint rests upon his visual experience of having visited the industry on 20.10.2020 and having observed the alleged lapses on the part of the Respondent No. 2, without any specific details to show as to how the industry is polluting the air/water and causing noise pollution in the nearby area.

4. The Applicant has intentionally suppressed and withheld vital information with respect to the area of Sector 15A where the Respondent No. 2’s industry and the residential premises of the Applicant is situated. The Sector is adjacent to NH44 i.e., the Jammu Kashmir and Kanyakumari Highway which is the longest north-south National Highway of the country, which is accustomed to large number of vehicular movements throughout the day along with a 100 ft. wide road which are normal thoroughfare. Therefore, the applicant’s allegation of air and noise pollution have to be seen specifically from the lens of the geographical location at which the area is situated, which becomes essential to the matter in issue, and has been conveniently suppressed and withheld by the Applicant.

THE CAUSE OF ACTION RAISED AND THE RELIEFS SOUGHT ARE BELATED AND BEYOND THE PERIOD OF LIMITATION AS PRESCRIBED UNDER THE NGT ACT, 2010

5. That it is submitted that the industrial unit of the answering Respondent at Plot No. 18/4 at Sector 15A Faridabad was set up in the year 1960, wherein multiple conveyance deeds were executed in the Respondent No. 2's favour. The total size of Plot No. 18/4 presently stands at 88076.60 sq. mts. approximately for running an industrial unit at the subject area. The prolonged operation of the industrial unit/facility is also evident from the Gazette No. 331 of 1970 dated 24.02.1970 issued by the Government of Haryana, wherein it was specifically mentioned that the factory had been existing before the issuance of the said gazette and that the frontage of Sector 15A, including the area wherein the industry had set up, was designated as 'Industrial Zone'. A true along with a true typed copy of the Gazette No. 331 of 1970 dated 24.02.1970 issued by the Government of Haryana is annexed and marked herewith as **Annexure – R-2/1.**

6. That the Applicant in the application/complaint/letter has himself stated that his father i.e., Dr. Mehta Vasishta Dev shifted to the House: 901, Sector 15A, Faridabad – 121007 ("*subject premise*") post 1980, and the Applicant settled at the subject premise only after his retirement from Indian Navy on 31.03.2005, whereas it has been an admitted position that the industrial unit/facility run by the Respondent No. 2 had been operating near the subject premise even before the applicant's family moved to the subject premises.

7. That Section 14(3) of the Act specifically provides for a limitation period of six months from the date upon which the cause of action first arose to move an application before the Ld. Tribunal. In the present case, the alleged cause being raised by the Applicant is therefore belated as the industrial unit/facility was already in existence when the family of the Applicant moved to the subject premise. Even assuming, though not admitting, that the cause of action arose when the Applicant shifted to the subject premise, the grievances raised in the present complaint are still barred by limitation having been raised after approx. 20 years. Moreover, having already resided at the subject premise for more than 20 years, the present application is hopelessly beyond the period of limitation.
8. That the reliefs sought by the Applicant pertaining to reallocation to an urban plot admeasuring $\frac{3}{4}$ Acres of land at Ambala/NCR Delhi, in lieu of his vast ancestral properties and the offer for purchase of his flat by certification bodies at the prevailing market rates, clearly reflects that the present complaint/letter is nothing but a means to secure unlawful advantage at the behest of a false portrayal of environment violations by Respondent No. 2, to derive property rights or financial resources.
9. That the relief of compensation sought by the Applicant from the Respondent No. 2 with respect to resettlement expenses and health issues, apart from being absolutely erroneous and false are, also highly belated, on the grounds mentioned hereinabove. The limitation for seeking the relief under section 15 of the Act is five years from the date on which the cause for such compensation or relief first arose as prescribed under Section 15(3). Moreover, the relief is in the nature of a blackmail petition sought to unjustly enrich

oneself out of the financial sources of the industrial unit. Therefore, the allegations raised and the reliefs claimed are both belated, unsubstantiated and must be rejected.

THE DISPUTE RELATES TO FACTORS BEYOND THE JURISDICTION OF THIS LD. TRIBUNAL

10. That the Applicant in the complaint/letter has alleged that instead of maintaining a minimum buffer zone of 500 metres between the industrial facility and the residential area, the Respondent No. 2's industrial facility/unit shares a common wall with the residential area, which issue in the present case falls outside the scope of this Ld. Tribunal.
11. That it is submitted that the Respondent No. 2's industrial unit/facility was set-up much prior in point in time i.e., in the 1960's, as already highlighted hereinabove. According, to the Applicant's own complaint/letter, it was the Applicant's father who had purchased the said flat around the year 1980, and it was only subsequently that the Applicant settled at the said premise in the year 2005, whereafter he has allegedly inherited the property and the same now stands in his name from 12.02.2013. It is submitted that the allegation of non-adherence to the buffer zone is nothing but an afterthought. It is *firstly*, submitted that there is no violation of any buffer zone, *secondly*, even otherwise, it is the Petitioner who had shifted to the subject premises after the establishment of the industrial unit in 1960s. Therefore, it was the responsibility of the Department/ Coloniser to maintain the buffer zone as the shifting of the Petitioner to the subject premises was a subsequent event.

12. That moreover, the jurisdiction to adjudicate the dispute with respect to the alleged non-adherence of the buffer zone lies exclusively with the appropriate authorities under the Haryana Development and Regulation of Urban Areas Act, 1975, as the same is a matter concerning urban planning and restructuring.
13. That in the alternative, it is submitted that since the said issue pertains to urban planning and restructuring, therefore the same does not fall within the purview of Section 14 read with Schedule 1 of the Act and the Ld. Tribunal has no jurisdiction to adjudicate the issues on the same, which has been reiterated by the Hon'ble High Court of Bombay in **Central India Ayush Drugs Manufacturers Association v. State of Maharashtra, 2016 SCC OnLine Bom 8813 (Para 24)**, and is reproduced herein –

“24. When section 14 is read along with and construed with section 2(1)(c) and (m), it is clear that civil cases which can be considered by the National Green Tribunal must affect environment. If it is not affecting environment, the Tribunal will not have jurisdiction. In present facts, reliefs sought for do not directly or indirectly affect environment.”

II. PRELIMINARY SUBMISSIONS

14. That it is submitted that the Respondent No. 2 is a Company incorporated under the provisions of the Companies Act, 1913 and is an engineering conglomerate operating *inter alia* in agri-machinery, construction & material handling equipment, and auto components. In the area of agri-machinery and construction & material handling equipment, it is manufacturing and selling various

kinds of products and spare parts thereof through its network of authorized Dealers/ Distributors located throughout India.

15. That prior to 01.09.2024, two industrial units operating at the Plot No. 18/4 at Sector 15A Faridabad (“*subject area*”) were being run by two separate legal entities viz. Escorts Kubota Limited (“EKL”) and Escorts Kubota India Private Limited (“EKIL”). Although, the consent to operate certificates issued to both the industrial units by the Respondent No. 1 pertained to the industry type of automobile manufacturing (integrated facilities), however, based on the internal mechanism and specifications, two separate and distinct certificates were issued for the respective units. As far as the present case is concerned, it is humbly submitted that it is the EKL unit/facility that is adjacent to the residential house of the Applicant, and the other unit operated by EKIL shares the boundary wall with the EKL unit. A copy of the Layout Plan of Sector- 15A of Faridabad prepared by the Town Planning department reflecting the respective industrial units/facilities along with the residential zone is annexed and marked herewith as **Annexure R-2/2**.
16. That eventually both EKL and EKIL along with Kubota Agricultural Machinery India Private Limited (“KAI”), applied to the National Company Law Tribunal, Chandigarh Bench under Section 230-232 of the Companies Act, 2013 for amalgamation, which was ultimately approved by the Bench vide order dated 21.08.2024. A copy of the order dated 21.08.2024 passed by the NCLT, Chandigarh Bench is annexed and marked herewith as **Annexure R-2/3**. The order dated 21.08.2024 has been duly filed with the Registrar of Companies of Delhi and Haryana on 01.09.2024 and hence, w.e.f. 01.09.2024, EKIL and KAI stood formally amalgamated with EKL. In pursuance

thereof, the Haryana State Pollution Control Board ('Respondent No. 1') has also been notified about the amalgamation and the concerned merger application has been submitted by the answering Respondent, however, the approval in this respect is awaited. Therefore, at present, both the industrial units are being operated and managed by 'Escorts Kubota Limited'. That considering that two separate companies were operating as and when the present issue arose, the Respondent No. 2 seeks liberty to annex documents relating to both the industrial companies, and to correct/amend/modify the name of the Respondent No. 2 in the memo of parties, in view of the order dated 21.08.2024 passed by the NCLT, Chandigarh with respect to the recent amalgamation.

17. That the Applicant has raised the following allegations against the Respondent No. 2 in the complaint/letter which are categorically laid down hereinbelow:
 - i. The industry is allegedly causing air pollution on account using NO₂ gas, HNO₃, H₃PO₄ phosphoric acid etc. extensively for cleaning the organic and inorganic deposits of stainless-steel parts of tractors and the fumes are being released through exhaust vents directly facing the residential area, as a result of which the AQI has touched 361;
 - ii. The industry is allegedly causing water pollution as it is using chemicals extensively near the residential area and is draining pollutants which are mixing with under water currents, which has deteriorated the ground water quality;

- iii. The industry is allegedly causing noise pollution due to increased heavy duty vehicles, plying to and from the industry;
 - iv. The minimum buffer zone of 500 metres is not maintained between the industrial unit and the residential area.
18. That the allegations raised by the Applicant in the complaint/letter are specifically addressed with respect to the industrial units/facilities hereinbelow under the three heads concerning: alleged air, water and noise pollution. As far as the issue of buffer zone is concerned, the same has already been dealt with hereinabove and the same is not being repeated for the sake of brevity.

ESCORTS KUBOTA LIMITED ('EKL')

19. That at the outset it is submitted that the operations being undertaken at the EKL industrial facility/unit comprises of machining, which includes drilling, gear box housing, cylinder box housing, etc. The facility is not involved in any manufacturing operations per se and is involved only in modifying the particular parts of tractors. The parts specified are already manufactured and assembled before arrival and are only modified as per specifications at the present industrial unit/facility.
20. That the EKL industrial facility/unit was developed with an investment cost of Rs. 595 Crores which at present has a sanctioned strength of 1950 workmen.

21. That the EKL industrial facility/unit has been operating in compliances of the statutory norms as prescribed by the Act/ Rules, whereby a Consent to Operate Certificate (“CTOC”) was granted and periodically renewed in their favour by the Respondent No. 1, which at present stands valid until 30.09.2025. A copy of the consent to operate certificate dated 31.07.2024 for EKL is annexed and marked herewith as **Annexure R-2/4**.
22. That as per the CTOC for EKL, the following thresholds and limitations were prescribed, which are categorised and mentioned in a tabular form below:

| Sr. No. | Quantity of Effluent | Mode of Discharge | Trade Effluent Parameters | General |
|----------------|--|--|----------------------------------|---|
| 1. | Trade: 0.0 kl/day Domestic: 100.0 kl/day | Trade: NIL Domestic: treated effluent recycle/reused In gardening | Number of Stacks: 1 | To comply with noise pollution (Regulation and Control) Rules, 2000 (as per clause 7 of the terms and conditions) |

23. That the EKL industrial facility/unit therefore has the following components/mechanisms, which are also referred in the report submitted by the Respondent No. 1:
- i. The industry has no Trade Effluent, but has only Domestic Sewage which are being recycled and reused for gardening;

- ii. The industry has a Generator Set to keep the industry running even during power cuts, which is installed with a capacity of 1950 KVA, using PNG as fuel, as recommended by Commission for Air Quality Management ('CAQM') vide letter dated 03.06.2022;
 - iii. The industry has water air coolers to provide adequate cooling to employees working at the location;
 - iv. The industry has a permission under the Haryana Water Resource Authority (HWRA) to put in place 3 Nosebore wells for domestic consumption;
 - v. The industry has an underground tank of 40 KLD of Diesel for filling up the trucks, for which the industry has a valid license dated 28.09.2022 annexed and marked as **Annexure R-2/5**.
 - vi. The industry also has a valid license to handover the sludge or hazardous waste which is generated during STP process, which is issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 dated 01.08.2024, which remains valid until 30.09.2025 annexed and marked as **Annexure R-2/6**
24. That as far as the allegations raised in the complaint/letter is concerned, the specific averments/records, to show the compliances and the operation of the industry to be running within the permissible limits, are laid out hereinbelow:

A. ALLEGED AIR POLLUTION

25. That there is no source of releasing gaseous substances in the air from the industry, except the Generator Sets being operated at the industry which as stated are operating on PNG based fuel as recommended by Commission for Air Quality Management ('CAQM').
26. That in addition to the averments raised, the Applicant has intentionally suppressed and withheld vital information with respect to the area of Sector 15A which is adjacent to NH44 i.e., the Jammu Kashmir and Kanyakumari Highway which is the longest north-south National Highway of the country and is accustomed to large number of vehicular movements throughout the day along with a 100 ft. wide road which are normal thoroughfare. Therefore, keeping in view that the Applicant had purchased the said plot knowing fully well that the society was enclosed by the industry along with two major roads, the Applicant cannot now allege that the industry is the primary source of air pollution without acknowledging and bringing the fact to the notice of this Ld. Tribunal with respect to the air pollution caused by the plying of heavy vehicles and vehicular traffic on the Highway and the 100ft. wide open road. A copy of pictures to show the highway and the 100 ft wide road adjacent to the industry are annexed and marked as **Annexure R-2/7 (Colly)**.

B. ALLEGED WATER POLLUTION

27. That the CTOC of EKL expressly reflects that the EKL has no trade (output) effluents, but only has domestic sewage which are being recycled and used for gardening.
28. That to regulate and assess the STP Outlet of Water, EKL already has in place a setup, having engaged 'Interstellar Testing Centre Pvt.

Ltd.’ to examine and monitor the quality of water output from the industry, and the recent report dated 29.08.2024 expressly reflects that the STP discharge does not breach the limits prescribed. A copy of the report on STP Outlet Water dated 29.08.2024 is annexed and marked herewith as **Annexure R-2/8**.

29. That EKL has, for self-monitoring and self-check mechanism, already engaged ‘Shivam Test House’, NABL accredited to test the Sample of Borewell Water, which has not reported any breach in parameters and for the present case, has recently submitted its report dated 25.10.2023, wherein the water quality has been shown to be within the prescribed limits with the pH value being 7.5. A copy of the report dated 25.10.2023 is annexed and marked herewith as **Annexure R-2/9**.
30. It is also specifically stated that the EKL industrial facility/unit during the process of STP on domestic sewage, purifies the water thereby making it usable for gardening and the sludge released from treatment is handed over to the concerned state authorities under Hazardous waste disposal.

C. ALLEGED NOISE POLLUTION

31. That the only allegation raised by the Applicant with respect to noise pollution is the plying of heavy-duty vehicles on the 10 feet wide road inside the premise of the EKL industrial unit/facility.
32. At the outset it is submitted that the Applicant has again conveniently passed the buck to the operation of the industry without disclosing that the area of Sector 15A is adjacent to NH44 i.e., the Jammu Kashmir and Kanyakumari Highway which is the longest

north-south National Highway of the country and is accustomed to large number of vehicular movements throughout the day along with a 100 ft. wide road which are normal thoroughfare. Therefore, keeping in view that the Applicant had purchased the said plot knowing fully well that the society was enclosed by the industry along with two major roads, the Applicant cannot now allege that the industry is the primary source of noise pollution without acknowledging and bringing the fact to the notice of this Ld. Tribunal with respect to the noise pollution caused by the plying of heavy vehicles and vehicular traffic on the Highway and the 100ft. wide open road. Even though assuming, though not admitting, that the vehicular movement inside the premise causes noise pollution, the same in comparison to the vast number of vehicles plying on the National Highway and the 100 ft road would not even be 0.01% of the noise generated from vehicular movement on these two major roads.

33. That in addition to the averments raised, the EKL industrial unit/facility for noise monitoring has engaged SIMA LABS (Sophisticated Industrial Materials Analytic Labs Pvt. Ltd.) which in its report dated 10.04.2024 has taken various samples from different locations which clearly stipulate that no variables contributing to noise pollution has been found near the subject area, and the noise generated is within the permissible limits. A copy of the Noise Monitoring reports dated 10.04.2024 are annexed and marked herewith as **Annexure R-2/10**.

ESCORTS KUBOTA INDIA LIMITED ('EKIL')

34. That at the outset it is submitted that the operations being undertaken at the EKIL industrial facility/unit comprises of painting and

assembling of the already manufactured parts of the tractors. The facility is not involved in any manufacturing operations per se and only conducts operations of painting the parts as per specifications and assembling those parts into the tractors after completion.

35. That the EKIL industrial facility/unit was developed with an investment cost of Rs. 355 Crores which at present has a sanctioned strength of 1950 workmen.
36. That the EKIL industrial facility/unit has been operating in compliance of the statutory norms as prescribed by the Act/ Rules, whereby a Consent to Operate Certificate (“CTOC”) was granted and periodically renewed in their favour by the Respondent No. 1, which at present stands valid until 30.09.2025. A copy of the consent to operate certificate dated 01.10.2024 for EKIL is annexed and marked herewith as **Annexure R-2/11**.
37. That as per the CTOC for EKIL, the following thresholds and limitations were prescribed, which are categorised and mentioned in a tabular form below:

| Sr. No. | Quantity of Effluent | Mode of Discharge | Trade Effluent Parameters | General |
|----------------|--|------------------------------------|----------------------------------|--|
| 1. | Trade: 120.0 kl/day Domestic: 48.0 kl/day | Trade: ETP Domestic: STP | Number of Stacks: 12 | To comply with noise pollution (Regulation and Control) Rules, 2000 (as per clause |

| | | | | |
|--|--|--|--|--------------------------------|
| | | | | 7 of the terms and conditions) |
|--|--|--|--|--------------------------------|

38. That the EKIL industrial facility/unit therefore has the following components/mechanisms, which are also referred in the report submitted by the Respondent No. 1:
- i. The industry has installed appropriate ETP and STP for treatment of Trade effluents and Domestic Sewage, wherein ETP treated water is being discharged into the public sewer, which is within permissible limit, and the STP treated water is being reused for gardening & flushing in toilet;
 - ii. The industry has 2 Generator Sets of capacity 1875 KVA for power backup which are running on PNG based fuel as recommended by Commission for Air Quality Management ('CAQM').;
 - iii. The industry has 1 Generator Set of capacity of 650 KVA which is running on Dual Fuel, i.e., Diesel and Natural Gas. The Generator set has a RECD (Retrofit Emission Control Device) system installed which captures fumes/particles and controls the emission;
 - iv. The industry has 3 paint booths, 3 gas fired ovens and, 2 hot water generators, which are PNG based;
 - v. The industry has a permission under the Haryana Water Resource Authority (HWRA) to put in place 2 borewells for trade and domestic consumption;
 - vi. The industry has an underground tank of 20 KLD of Diesel for filling up trucks, for which the industry has a valid license dated

28.09.2020 which is annexed and marked herewith as **Annexure R-2/12**.

vii. The industry also has a valid license to handover the chemical residue generated after ETP to GEPIL, the appropriate authority, which is issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 dated 03.08.2022, which remains valid until 30.09.2024 and is being annexed and marked as **Annexure R-2/13**.

39. That as far as the allegations raised in the complaint/letter is concerned, the specific averments/records, to show the compliances and the operation of the industry to be running within the permissible limits, are laid out hereinbelow:

A. ALLEGED AIR POLLUTION

40. That there is no source of releasing gaseous substances in the air from the industry, except the Generator sets and the fumes from the painting process. The two Generator Sets of capacity 1875 KVA installed at the facility are PNG based and there are scrubbers installed at the facility which are meant to absorb the fumes from the Painting process. The fumes are also suppressed by water sprinklers, and after being washed, the liquid precipitate is treated with the ETP process, thereby making no room for release of any gaseous substances. Moreover, the other Generator Set of capacity of 650 KVA, which is running on Dual Fuel, i.e., Diesel and Natural Gas, was recommended to avoid reliance on Diesel Generator Sets. These Generator Sets have a RECD (Retrofit Emission Control Device) system already installed which captures unburnt fumes/particles and controls the emission;

41. That EKIL for self-monitoring and as a self-check mechanism of stack emissions, has already in place a set-up, having engaged ‘Arihant Analytical Laboratory Pvt. Ltd.’, NABL accredited to examine and monitor the quality of air at the subject area. The said laboratory from time to time collects samples and has not reported any breach in parameters. After the collection of samples from – Generator Section, Oven Section, Hot Water Generator Section, Paint Section, and the Production Area, the laboratory has submitted its reports from time to time. For the purposes of the present case the recent reports since January 2024 viz. 15.01.2024, 22.04.2024 and 24.07.2024, are annexed, the results of which reflects that the same are within the limits prescribed suggesting that the industry, under no circumstances whatsoever, is contributing to any kind of air pollution. A copy of the reports dated 15.01.2024, 22.04.2024, and 24.07.2024 are annexed and marked herewith as **Annexure R-2/14 (Colly)**.
42. That in addition to the averments raised herein, the Applicant has intentionally suppressed and withheld vital information with respect to the area of Sector 15A which is adjacent to NH44 i.e., the Jammu Kashmir and Kanyakumari Highway which is the longest north-south National Highway of the country and is accustomed to large number of vehicular movements throughout the day along with a 100 ft. wide road which are normal thoroughfare. Therefore, keeping in view that the Applicant had purchased the said plot knowing fully well that the society was enclosed by the industry along with two major roads, the Applicant cannot now allege that the industry is the primary source of air pollution without acknowledging and bringing the fact to the notice of this Ld. Tribunal with respect to the air

pollution caused by the plying of heavy vehicles and vehicular traffic on the Highway and the 100ft. wide open road.

B. ALLEGED WATER POLLUTION

43. That the CTOC of EKIL expressly reflects that the EKIL had a trade (output) effluent limit of 120 kl/day, and domestic effluent limit of 48 kl/day.
44. That to regulate and assess the STP and ETP Inlet and Outlet of Water, the EKIL has already in place a set-up, having engaged 'Arihant Analytical Laboratory Pvt. Ltd.' to examine and monitor the quality of inlet and outlet water in the industry, and the recent reports dated 15.01.2024, 09.04.2024, and 24.07.2024 expressly reflects that the STP and ETP Inlet and Outlet of Water does not breach the limits prescribed. A copy of the reports on STP and ETP Inlet and Outlet Water dated 15.01.2024, 09.04.2024, and 24.07.2024 are annexed and marked herewith as **Annexure R-2/15 (Colly)**.
45. It is also specifically stated that the EKIL industrial facility/unit during the process of ETP/STP purifies the water thereby making it usable and the sludge released from treatment is handed over to the concerned state authorities under Hazardous waste disposal.

C. ALLEGED NOISE POLLUTION

46. That the only allegation raised by the Applicant with respect to noise pollution is the plying of heavy-duty vehicles on the 10 feet wide road inside the premise of the EKL industrial unit/facility. There are no specific grounds of noise pollution raised against the EKIL industrial unit/facility. However, the EKIL industrial unit has been running as per prescribed norms which are laid down hereinbelow.

47. At the outset it is submitted that the Applicant has again conveniently passed the buck to the operation of the industry without disclosing that the area of Sector 15A is adjacent to NH44 i.e., the Jammu Kashmir and Kanyakumari Highway which is the longest north-south National Highway of the country and is accustomed to large number of vehicular movements throughout the day along with a 100 ft. wide road which are normal thoroughfare. Therefore, keeping in view that the Applicant had purchased the said plot knowing fully well that the society was enclosed by the industry along with two major roads, the Applicant cannot now allege that the industry is the primary source of noise pollution without acknowledging and bringing the fact to the notice of this Ld. Tribunal with respect to the noise pollution caused by the plying of heavy vehicles and vehicular traffic on the Highway and the 100ft. wide open road. Even though assuming, though not admitting, that the vehicular movement inside the premise causes noise pollution, the same in comparison to the vast number of vehicles plying on the National Highway and the 100 ft road would not even be 0.01% of the noise generated from vehicular movement on these two major roads.
48. That the EKIL industrial facility/unit has a set-up in place, having engaged 'Arihant Analytical Laboratory Pvt. Ltd.', NABL accredited to monitor Ambient Noise, which has submitted its recent reports dated 15.01.2024, 22.04.2024, 24.07.2024, wherein with the assistance of noise meters, noise sample were collected near Gate No. 2 Parking Area, Paint shop, and near Gate No. 3. The samples collected have been shown to be within the prescribed limits suggesting that the same did not contribute to noise pollution. A copy

of the reports dated 15.01.2024, 22.04.2024, 24.07.2024 are annexed and marked herewith as **Annexure R-2/16 (Colly)**.

49. Therefore, in view of the submissions hereinabove, the original application should be dismissed at the threshold.



COUNSEL FOR THE RESPONDENT NO. 2

Priyesh Mohan Srivastava

C-200, LGF, Greater Kailash- 110048

Phone: + 91 9892786353

Email: priyeshmohansrivastava@gmail.com

Place: New Delhi

Date: 24.12.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 628/2024

IN THE MATTER OF:

ALOK MOHAN

...APPLICANT

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

1483
Regd. Entry NO.....
Dated.....

24 DEC 2024

AFFIDAVIT

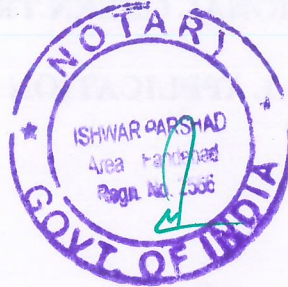
I, Shamsher Singh aged about 43 years, S/o Late Shri Sammat Singh, presently working for gain at Escorts Kubota Limited as Manager – Legal, do hereby solemnly affirm and declare as under: -

1 That I am the Authorized Representative of the Respondent No. 2 Company and am well conversant with the facts and circumstances of the present case and therefore I am competent to depose this Affidavit.

2 That the accompanying reply has been drafted by the counsel for Respondent No. 2 under my instructions, the contents whereof have been read and understood by me, and that the same are true and correct.



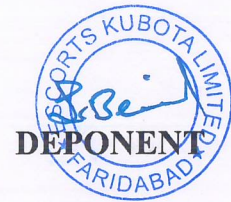
- 3. That the documents annexed along with the present reply are true copies of their respective originals.



VERIFICATION

Verified at Faridabad on this 24th day of December, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on the records maintained by the Company. Nothing material has been concealed therefrom.

*Know the deponent
executant who has Signed
thumb impression before me*



[Signature]
Attested as identifier
Notary Public
Govt of India

24 DEC 2024

SPECIFICATION

| District | Tehsil | Locality/Village and H. B. No. | Area in acres | Description of Area |
|----------|---------|-----------------------------------|---------------------|---------------------|
| | | | A—K—M | Rect. No./Killa No. |
| Karnal | Kaithal | Assandl. | 0—2—18 | 239/5/2 |
| | | H. B. No. 84 | 0—8—0 | 239/6 |
| | | (Nardak) | 0—8—4 | 239/15 |
| | | | 0—10—0 | 240/11 |
| | | | 0—8—0 | 240/10 |
| | | Total | 4—5—2 | |
| | | | (4.64 acres) | |

B. S. GREWAL,

Financial Commissioner, and Secy.

The 17th/18th February, 1970

No. 331-IPWT-70/4336.—Shri O.P. Datta has been appointed as Director (Design) in the grade of Superintending Engineer of Rs. 1,600—1,800 with effect from 21st June, 1969 in the Beas Designs Organisation.

SUKHDEV PRASAD, Dy. Secy.

TOWN AND COUNTRY PLANNING DEPARTMENT

AMENDMENT

The 12th February, 1970

No. 1126-VDP-70/695.—With reference to Notification No. 2930-2TCP-65, dated 19th January, 1966 published in the Punjab Government Gazette dated 22nd January, 1966 and Notification No. 1911-VDP-69/1293, dated 6th March, 1969 published in Haryana Government Gazette dated 18th March, 1969, and in exercise of the powers conferred by sub-section (4) of Section 5 of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963, the Governor of Haryana is pleased to publish the proposals to amend the Development Plan in respect of a belt of land along Delhi-Mathura Road, in sector 15-A, i.e., frontage of Sector 15-A onto the Delhi-Mathura Road between Sector 12 and 16 and for a part of Sector 13 for Faridabad Ballabgarh Controlled Area notified, side Notification No. 3826-2TCP-63/35804, dated 19th December, 1963, published in the Government Gazette dated 17th January, 1964 for information of all persons likely to be affected thereby.

Notice is hereby given that the draft of the amendment to the plan together with any objections or suggestions received by the Director, Town and Country Planning, Haryana, Sector 18, Chandigarh from any person in writing in this behalf, before the expiry of the period of thirty days shall be taken into consideration by the Government on or after the expiry of the said period of 30 days from the date of publication of this notification in the official Gazette.

3

EXPLANATORY NOTE

The Development Plan for Faridabad-Ballabgarh Controlled Area was published in the Punjab Government Gazette dated 22nd January, 1966, and in the Haryana Government Gazette dated 18th March, 1969. It is now proposed to amend this plan in respect of the areas, frontage of Sector 15-A on to the Delhi-Mathura Road and part of Sector 13.

2. In the original Development Plan, the former land, i.e., frontage of Sector 15-A had been designated as Residential Zone with existing industries under non-conforming use and the latter, i.e., Sector 13 as Institutional Zone.

3. The frontage of Sector 15-A is mostly covered by the existing Industries which most of them already stand released by the Government from the Purview of Section 4 of Land Acquisition Act.

4. The situation of the industries is such that there are a few pockets formed which cannot be properly utilised for residential purposes on account of being sandwiched between the existing industries.

5. Therefore the Government is of the view that this can be better utilised for industrial purposes.

6. In sector 13, the land use of the part of this sector is proposed to be changed to Industrial use to meet the immediate requirement. A green belt is proposed to be provided to segregate it from the Residential Sector.

THE AMENDED LAND USE PROPOSALS

It will be seen from the plan that the frontage of Sector 15-A between mile stone 18.5 and 17.7 varying in depth from 300ft. to 500 ft. and including the existing factory in the name 'Escorts' between the Southern V-3 of Residential Sector 16-A, 16 and 17, the Northern V-3 of Sector 12 and 13 and the Delhi-Mathura Road has been designated as Industrial Zone. This covers approx. 55 acres.

It will be also seen from the plan that the area bounded by the Southern V-3 of Sector 14, Western V-3 of Sector 13, the boundary of the land reserved for Kothari Engg. Institute and also the Eastern boundary of the Sector 13 leaving a green belt of the metres along the Southern V-3 of Sector 14 has been designated as Industrial Zone. This covers approx. 43 acres.

ZONING REGULATIONS

In the starting part of the Notification dated 19th January, 1966 published in the Punjab Government Gazette dated January 22, 1966, the Development Plan Drg. No. 1270/65 shall be replaced by Drg. No. STP H/1486/70. In the heading of Annexure 'B' Drawing No. STP/1202/64 shall be replaced by Drg. 1486/70. In para 11(c) of the same annexure, the Drg. No. STP/1202/64 shall be replaced by Drg. No. STP H/1486/70, subject to the amendment explained above the zoning Regulations governing the use of development of land in the Controlled Area Notified, - *vide* Notification No. 3826-2TCP-63/35804, dated 19th December, 1963 published in the Government Gazette dated 17th January, 1964 shall be the same as notified with the Development Plan, *vide* Notification No. 2930-2TCP-65, dated 19th January, 1966 published in the Punjab Government Gazette, dated 22nd January, 1966.

(URBAN ESTATES)

The 16th February, 1970

No. IAC-70/460.—Whereas the Governor of Haryana is satisfied that land specified below is needed by Government, at public expense, for a public purpose, namely, for Planned Development (Water Works) in village Bahadurgarh, tehsil Jhajjar, district Rohtak, it is hereby declared that the land described in the specification below is required for the aforesaid purpose.

This declaration is made under the provisions of section 6 of the Land Acquisition Act, I of 1894, to all whom it may concern and under the provisions of section 7 of the said Act, the Land Acquisition Collector, Directorate of Urban Estates, Haryana, Chandigarh, is hereby directed to take orders for the acquisition of the said land.

Plan of the land may be inspected in the offices of the Land Acquisition Collector, Directorate of Urban Estates, Haryana, Sector No. 17, 30 Bays Building, Chandigarh, Divisional Town Planner, Sonapat and Sub-Divisional Officer (Civil), Jhajjar, district Rohtak.

SPECIFICATION

| District | Tehsil | Locality Village and Hadbast No. | Area in Acres | Khasra Nos. | | | | | | | | | |
|----------|---------|----------------------------------|---------------|-------------|---------------|----------|----------|----------|----------|-----|-----|--|--|
| Rohtak | Jhajjar | Bahadurgarh, H.B. No. 38 | 76 06 | 321 | 322 | 383 | min, | 5305 | 385 | 386 | 387 | | |
| | | | | 1 | 2 | | | 384,2 | 2 | 2 | 2,2 | | |
| | | | | 3426 | 387 | 389 | | 3427 | 388 | 391 | 392 | | |
| | | | | 390 | 3 | 2 | | 390 | 2 | | | | |
| | | | | 3513 | 393 | 3514,393 | | 3515,393 | 3516 | 393 | | | |
| | | | | 3517/393 | 3518/393 | 3519/393 | | 3520 | 393 | | | | |
| | | | | 3521/393 | 3884 | 3885 | | 3523 | 393 | | | | |
| | | | | | | 3522 | 393 | 3522/393 | | | | | |
| | | | | 3524/393 | 3428/394 | 3429/394 | 395 | 396 | | | | | |
| | | | | 4013 | 4014 | 3431 | 4009 | 4010 | | | | | |
| | | | | 3430/397 | 3430/397 | 397 | 398-399 | 398-399 | | | | | |
| | | | | 400 | 3528 | 5083 | 416,2 | 417,2 | | | | | |
| | | | | | 401 | 2 | 415 | | | | | | |
| | | | | 418 | 5086/419 | 420 | 5092/421 | 450/1 | 451,2 | | | | |
| | | | | 453/2/1 | 454 | 455 | 456 1/1 | 457/3/2 | 460/1 | | | | |
| | | | | 467/1 | 468/3 | 3529/469 | 3530/469 | 470 | 471 | | | | |
| | | | | 472 | 473/1 | 474 | 476 | 477 | 3319/478 | | | | |
| | | | | 3350/478 | 479 | 480 | 5306 | 5307 | | | | | |
| | | | | | | | | 3531,481 | 3531/481 | | | | |
| | | | | 4011 | 4012 | 3533,481 | 3534,481 | | | | | | |
| | | | | 3532/481 | 3532/481 | | | | | | | | |
| | | | | 482 | 483 | 484/1 | 484/2 | 484/3 | 484/4 | 485 | | | |
| | | | | 486 | 5157/5107/487 | 5159 | 5155,489 | | | | | | |
| | | | | | | | 5109/488 | | | | | | |
| | | | | 5153 | 5151 | 5149 | 5147 | | | | | | |
| | | | | 5104/490 | 5101/492 | 5098/493 | 5095,495 | | | | | | |

M. L. BATRA, Secy.

FINANCE DEPARTMENT

The 20th January, 1970

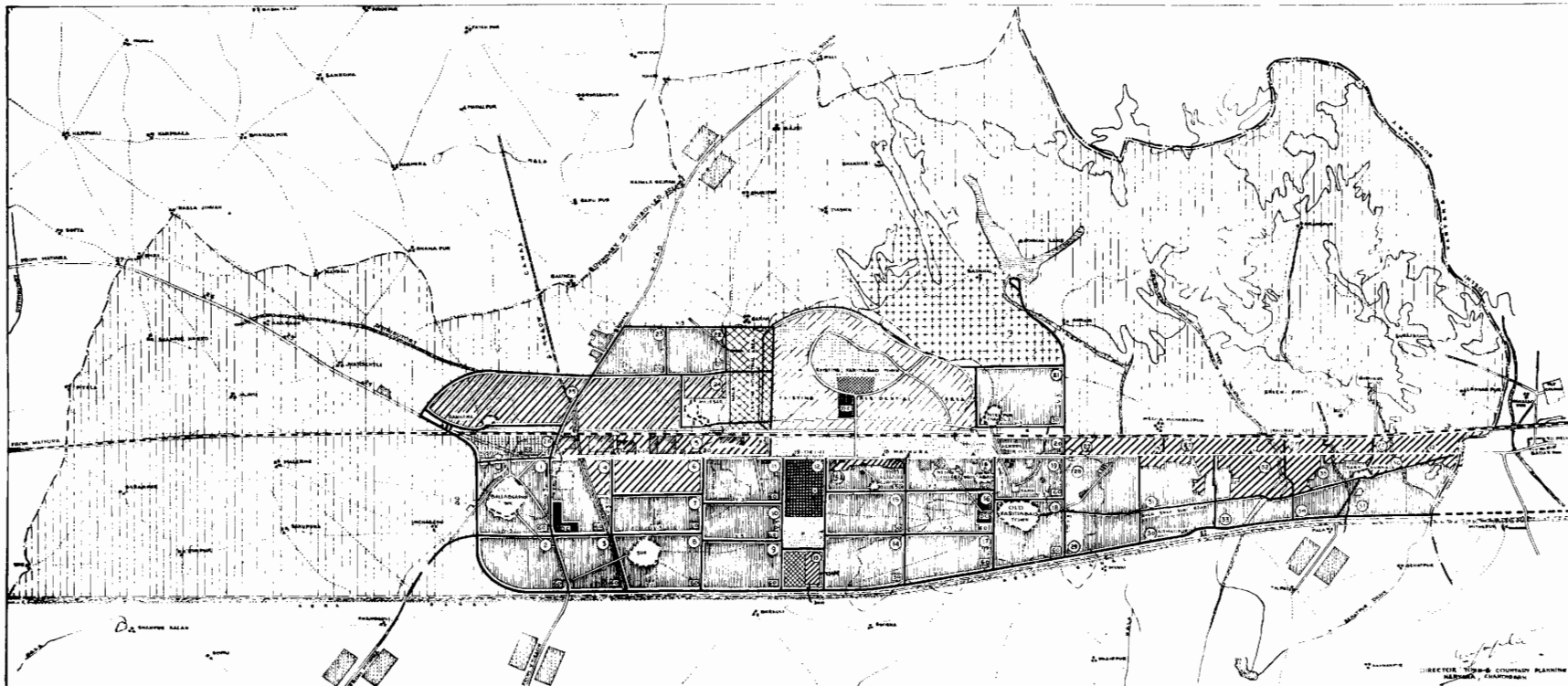
No. 9995-FR(PRC)-69/37137. -In exercise of the powers conferred by proviso to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Haryana hereby orders that the Scales of pay of posts of the Secretary, Haryana Vidhan Sabha, viz., Rs. 1,300-100-1,800, plus Rs 200/- as special pay, as substituted, -vide Finance Department notification No. 570-I PRC-69/27405, dated the 23rd September, 1969 and Economic and Statistical Adviser, viz., Rs. 1,100-50-1,600, substituted, -vide item 2(i) of Finance Department Notification No. 8837-FR(PRC)-69/30906, dated 28th October, 1969 in the Schedule appended to the Haryana Civil Services and Posts (Revised Scales of pay) Rules, 1969, shall be operative from the date of issue of the notifications, viz., 23rd September, 1969 and 28th October, 1969, respectively.

ISHWAR CHANDRA,

Commissioner for Planning and Finance and
Secretary to Government, Haryana,
Planning and Finance Department.

PART I] HARYANA GOVT GAZ., FEB 24, 1970 (PHGN 5, 1891 SAKA)

165



REVISED DEVELOPMENT PLAN FOR FARIDABAD BALLABHGARH CONTROLLED AREA
 (ZONING AND LAND USE PROPOSAL)

Scale: 1:50,000

LEGEND

EXISTING FEATURES

- BOUNDARY OF CONTROLLED AREA
- ROADS
- REVENUE RASTAS
- CANALS AND NALA
- VILLAGES
- RAILWAY LINE STATION
- EXISTING INDUSTRY
- MUNICIPAL BOUNDARY

PROPOSALS

RESIDENTIAL

- RESIDENTIAL SECTORS
- PROPOSED DENSITY
- SECTOR NUMBER

INDUSTRIAL

- LIGHT INDUSTRY
- MEDIUM INDUSTRY

COMMERCIAL AND CIVIC

- BUSINESS AND COMMERCIAL (CENTRE)
- MAJOR INSTITUTION
- WHOLESALE MARKETING & WARE HOUSING
- MAJOR OPEN SPACES
- TOWN PARK

RURAL

- AGRICULTURAL AND RURAL
- RURAL P.L.R. ZONE
- AGRICULTURAL RESERVATION

COMMUNICATION

- RAILWAY STATION
- RAILWAY & CANAL RESERVATION

NON-EXHIBITING USES

- EXISTING INDUSTRY OUTSIDE RURAL ZONE
- EXISTING INDUSTRY WITHIN RESIDENTIAL ZONE

OFFICE OF THE SENIOR TOWN PLANNER
 CHANDIGARH

Drawn by: [Signature]
 Drawing No. STR (S) 486/70

Checked by: [Signature]
 Planning Officer, Urban & Regional Development, Chandigarh

(5365/CS Govt Press (Ind.))

SPECIFICATION

| District | Tehsil | Locality /Village and H. B. No. | Area in Acre | Description of Arca |
|----------|---------|---------------------------------------|---|------------------------|
| Karnal | Kaithal | Assandt H. B. No, 84 (Nardak) | A - K - M | Rect. No./Killa No. |
| | | | 0 - 2 - 18 | 239/5/2 |
| | | | 0 - 8 - 0 | 239/6 |
| | | | 0 - 8 - 4 | 239/15 |
| | | | 0 - 10 - 0 | 240/11 |
| | | | 0 - 8 - 0 | 240/10 |
| | | Total | 4 - 5 - 2 (4.64 acres) | |

B. S. GREWAL
Financial Commissioner, and Secy.

The 17th /18th February, 1970

No. 331- IPWI- 70/4336 - Shri O.P. Datta has been appointed as Director (Design) in the grade of Superintending Engineer of Rs.1,600—1,800 with effect from 21st June, 1969 in the Beas Designs Organisation.

SUKHDEV PRASAD,
Dy. Secy,

TOWN AND COUNTRY PLANNING DEPARTMENT
AMENDMENT

The 12th February, 1970

No. 1126 -VDP - 70 /695. - With reference to Notification No. 2930 - TCP-65, dated 19th January, 1966 published in the Punjab Government Gazette dated 22nd January, 1966 and Notification No. 1911 VDP-69/1293, dated 6th March, 1969 published in Haryana Government Gazette dated 18th March, 1969, and in exercise of the powers conferred by sub -section (4) of Section 5 of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963, the Governor of Haryana is pleased to publish the proposals to amend the Development Plan in respect of a (one word not legible) of land along Delhi-Mathura Road, in sector 15-A , i.e., frontage of Sector 15-A on to the Delhi-Mathura Road between Sector 12 and 16 and for a part of Sector 13 for Faridabad Ballabgarh Controlled Area notified ride Notification No. 3826 2TCP-63/35804, dated 19th December, 1963, published in the Government Gazette dated 17th January, 1964 for information of all persons likely to be affected thereby.

Notice is hereby given that the draft of the amendment to the plan together with any objections or suggestions received by the Director, Town and Country Planning, Haryana, Sector 18, Chandigarh from any person in writing in this behalf, before the expiry of the period of thirty days shall be taken into consideration by the Government on or after the expiry of the

said period of 30 days from the date of publication of this notification in the official Gazette.

EXPLANATORY NOTE

This Development Plan for Faridabad – Ballabgarh Controlled Area was published in the Punjab Government Gazette dated Gazette dated 22nd January, 1966 and in the Haryana Government Gazette dated March 18, 1969. It is now proposed to amend this plan in respect of the areas, frontage of Sector 15- A on to the Delhi-Mathura Road and part of Sector 13.

2. In the original Development Plan the former land i.e. frontage of Sector 15-A had been designated as Residential Zone with existing industries under manufacturing use and the latter i.e. Sector 12 as Institutional Zone.

3. The frontage of Sector 15-A is mostly covered by the existing Industries which most of them already stand released to the Government from the purview of Section 4 of the Land Acquisition Act.

4. The situation of the industries is such that there are a few pockets formed which cannot be properly utilised for residential purposes on account of being sandwiched between the existing industries.

5. Therefore the Government is of the view that this can be better utilised for industrial purposes.

6. In sector 13, the land use of the part of this sector is proposed to be changed to Industrial use to meet the immediate

requirement. A green belt is proposed to be provided of segregate it from the Residential sector.

THE AMENDED LAND USE PROPOSALS

It will be seen from the plan that the frontage of Sector 15-A between milestone 18.5 and 17.7 varying in depth from 300 ft. to 500 ft. and including the existing factory in the name 'ESCORTS' between the Southern V-3 of Residential Sector 16-A 16 and 17 the Northern V-3 of Sector 12 and 13 and the Delhi-Mathura Road has been designated as Industrial zone. This covers approx. 55 acres.

It will be also seen from the plan that the area bounded by the Southern V-3 of Sector 14, Western V-3 of Sector 13 the boundary of the land reserved for Kothari Engg. institute and also the eastern boundary of the Sector 13 leaving a green belt of the (one word not legible) along the Southern V-3 of Sector 14 has been designated as Industrial Zone. This covers approx. 43 tres.

ZONING REGULATIONS

In the starting para of the Notification dated 19th January, 1960 published in the Punjab Government Gazette dated January 22nd 1966. The Development Plan Drg. No. 1270.65 shall be replaced by Drg. No. STPH 1486.70. In the heading of Annexure B Drawing No. STP 1202 64 shall be replaced by Drg. 1486 70 in para 11 (c) of the same annexure, the Drg. No STP 1202 64 shall be replaced by Drg. No STP H 1486 70 subject to the amendment explained above the Zoning Regulations governing the use development of land in the controlled Area Notified (one word

not legible). Notification No. 3826-2 TCP-63 35804, dated 19th December, 1963 published in the Government Gazette dated 17th January 1964 shall be the same as notified with the Development Plan, vide Notification No. 2930-2 TCP -65 dated 19th January, 1966 published in the Punjab Government Gazette dated 22nd January, 1966.

URBAN ESTATES

The 16th February, 1970

No. LAC-70, 460 - Whereas the Governor of Haryana is satisfied that land specified below is needed by Government, at public expense, for a public purpose, namely for Planned Development (Water Works) in village Bahadurgarh, tehsil Jhajjar, district Rohtak, it is hereby declared that the land described in the specification below is required for the aforesaid purpose.

This declaration is made under the provisions of section 6 of the Land Acquisition Act. 1 of 1894 to all whom it may concern and under the provisions of section 7 of the said Act, the Land Acquisition Collector, Directorate of Urban Estates Haryana, Chandigarh, is hereby directed to take order for the acquisition of the said land.

Plan of the land may be inspected in the offices of the Land acquisition Collector, Directorate of Urban Estates, Haryana. Sector No. 17, 30 Bays, Chandigarh, Divisinal Town Planner Sonapat and Sub-Divisional Officer (Civil), Jhajjar, district Rohtak.

SPECIFICATION

| District | Tehsil | Locality /Village and H. B. No. | Area in Acre | Khasra No. |
|----------|---------|---------------------------------------|-----------------|---|
| Rohtak | Jhajjar | Bahadurgarh H.B. No. 38 | 76 06 | 321 322 383 min , 5305 385 386 387 1 2 384.2 2 2 2.2 3426 387 389 3427 388 391 392 390 3 2 390 2 3513 393 3514 393 3515 393 3516 393 3517 393 3518 393 3519 393 3520 393 3521 393 3884 3885 3523 393 3522 393 3522 393 3524 393 3428-394 3429 394 395 396 4013 4014 3431 4009 4010 3430 397 3430-397 397 398 399 398 399 400 3528 5083 4162 4172 401 2 415 418, 5086/419 , 420, 5092/421, 450, 1, 451, 2, 453/2/1, 454, 455, 456 1,1, 457/3/2, 460 1, 467/1, 468/3, 3529/469, 3530/469, 470. 471, 472, 473/1, 474, 476, 477, 3319,479 3350/478, 479, 480 , 5306 5307 3531/481 3531/481 4011 4012 3533/481 3534,/481 3532/481 3532/481 482, 483, 484/1 , 484/2 , 484/3, 484/4, 485, 486, 5157/ 5107/487 5159 5155, 489 5109/488 5153 5151 5149 5117 5101/490 5101/492 5098/493 5095/495 |
| | | | | |

M.L. Batra, Secy.

FINANCE DEPARTMENT

The 20th January, 1970

No. 9995-FR(PRC)-69/37137. -In exercise of the powers conferred by proviso to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Haryana hereby orders that the Scales of pay of posts of the

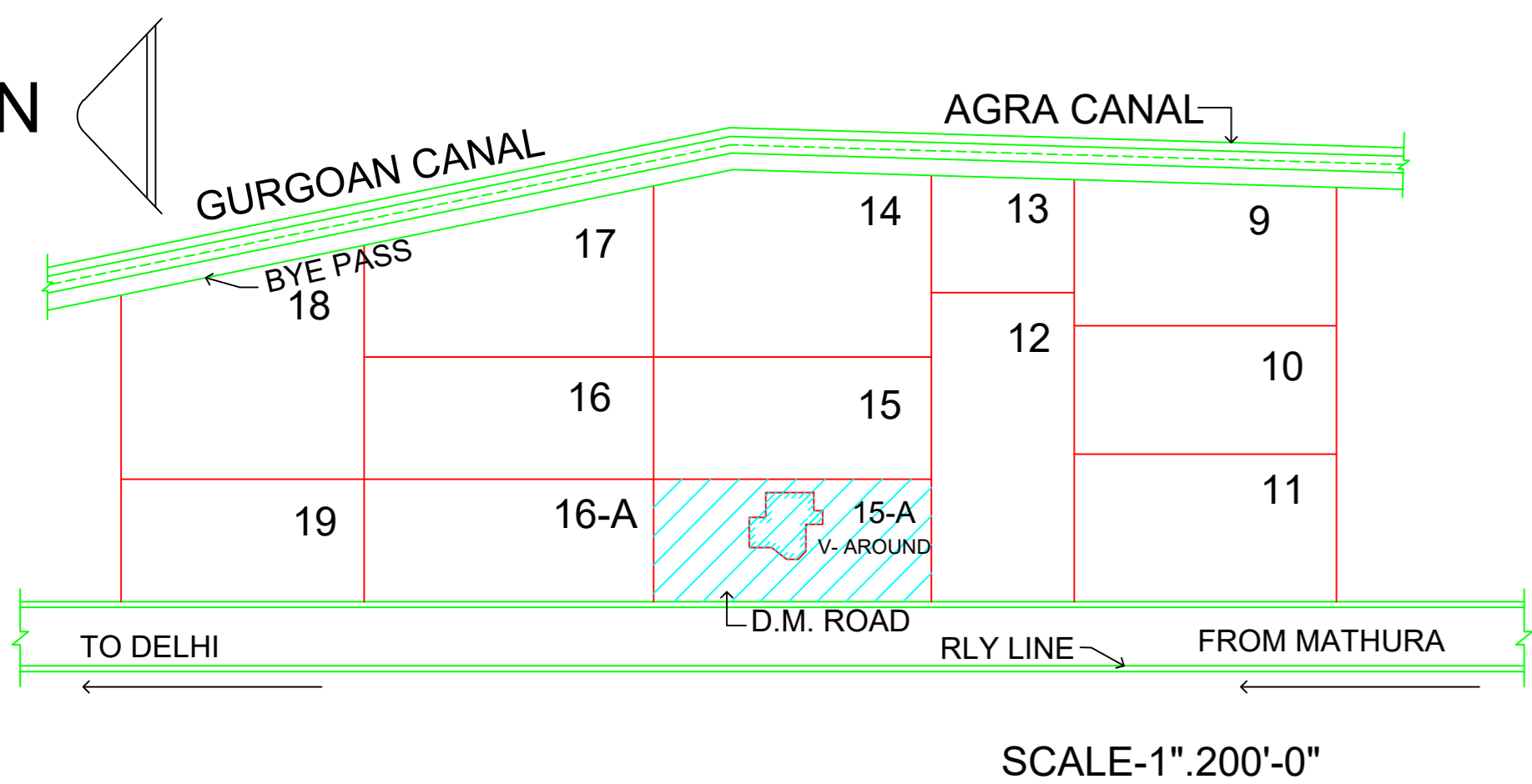
Secretary, Haryana Vidhan Sabha, viz., Rs. 1,300 100, 1,800, plus Rs 200/- as special pay, as substituted, -vide Finance Department notification No. 570-I PRC-69/27405, dated the 23rd September, 1969 and Economic and Statistical Adviser, viz., Rs.1,100. (one word not legible) 1,600, substituted, vide item 2(i) Finance Department Notification No. 8837- FR (PRC)-69 30906, dated 28th October 1969 in the Schedule appended to the Haryana Civil Services and Posts (Revised Scales of pay) Rules, 1969, shall be operative from the date of issue of the notifications, viz., 23rd September 1969 and 28th October, 1969, respectively.

ISHWAR CHANDRA,
Commissioner for Planning and Finance and
Secretary to Government, Haryana,
Planning and Finance Department

//True typed copy//

F A R I D A B A D

REVISED LAYOUT PLAN OF SECTOR 15-A



LEGEND:-

| | |
|---|-------------|
| TOTAL AREA OF THE SECTOR | 237.20 ACS. |
| AREA UNDER EXISTING VILLAGE | 32.19 .. |
| AREA UNDER INSTITUTIONAL BELT. | 26.85 .. |
| AREA UNDER EXISTING INDUSTRIES. | 64.00 .. |
| NET AREA PLANNED | 114.16 .. |
| AREA UNDER RESIDENTIAL PLOTS. | 52.00 .. |
| AREA UNDER SHOPPING CENTER | 3.53 .. |
| AREA UNDER EDUCATIONAL INSTITUTIONS. | 6.50 .. |
| AREA UNDER COMMUNITY CENTER, PUBLIC BUILDINGS, & POLICE POST. | 2.20 .. |
| AREA UNDER RELIGIOUS BUILDINGS. | 1.52 .. |
| AREA UNDER HEALTH FACILITIES. | 1.62 .. |
| AREA UNDER WATER WORKS | 2.50 .. |
| AREA UNDER ROADS. | 36.32 .. |
| AREA UNDER PERMANENT OPEN SPACES. | 7.97 .. |

| SCHEDULE OF PLOTS:- | | |
|---------------------|-----------------|------|
| CATEGORY | SIZES | NOS. |
| 6. MARLA | 24'-0" x 60'-0" | 371 |
| 10 MARLA | 30'-0" x 75'-0" | 391 |
| 14 MARLA | 42'-0" x 91'-0" | 9 |
| I-KANAL | 50'-0" x 90'-0" | 184 |
| TOTAL | | 955 |

NOTES-
 PLOT NO 420 HAS BEEN CONVERTED INTO RASTA
 PLOT NO 13 A (P) 13-B, 13C AND 13D-P (4 PLOTS) HAVE BEEN ADDED. IN UNPLANNED AREA.

DRG. NO. D.T.P. (F) 1711/95 DT, 22-2-95

| | |
|---------------------|------|
| DRWAN BY:- | Sd/- |
| CHECKED BY:- | Sd/- |
| PLG. ASSTT. | Sd/- |
| ASSTT. TOWN PLANNER | Sd/- |
| DISTT. TOWN PLANNER | Sd/- |

DEPTT. OF T. & C. PLG. HARYANA

SECTOR 20-A



APPROVAL OF SITE RESERVED FOR RESIDENTIAL JUDICIAL COMPLEX HAS BEEN OBTAINED FROM C.A. HUDA AS CONVEYED BY C.T.P. HUDA VIDE HIS LETTER ENDST. NO 8429. DT. 18-11-1997

NOTE
 THE SITE OF EXCISE & CENTRAL CUSTOM DEPTT FOR OFFICE COMPLEX HAS BEEN APPROVED BY C.A HUDA PKL AS CONVEYED BY C.A HUDA (TOWN PLANNING WIN) PKL VIDE HIS OFFICE MEMO NO. 6467 DT 15.9.03

THE DIMENSIONS OF CLINIC/A FALLING NEAR TUBE WELL HAVE BEEN CORRECTED. AS PER DECISION TAKEN BY ADMINISTRATOR HUDA FBD. IN THE MEETING HELD ON 27 AUG 97. AS CONVEYED BY EXECUTIVE ENG. HUDA DIVISION NO 2 FFD. LETTER NO 7330 DT 2.9.97. THIS DRAWING HAS BEEN APPROVED BY DTCP. CUM CA. HUDA AS CONVEYED BY C.T.P. HUDA. PANCHKULA VIDE HIS MEMO NO. CTP-HUDA-TP-II/3963 DATE 28-7-95

APPROVAL OF SITE RESERVED FOR RESIDENTIAL JUDICIAL COMPLEX HAS BEEN OBTAINED FROM C.A HUDA AS CONVEYED BY C.T.P HUDA VIDE HIS LETTER END NO. 8429 DT. 18.11.97

SECTOR 20 - A
 SITE OF EXCISE & TAXATION DEPT HARYANA AREA 2.5 ACRE HAS BEN APPROVED BY C.A HUDA PANCHKULA (THIS SITE EARLIER APPROVED FOR RESIDENTIAL JUDICIAL COMPLEX) AS CONVEYED BY C. A. HUDA (T.P WING) PKL . VIDE MEMO NO. 2955 DT. 23-4-04

Sd/- SENIOR TOWN PLANNER GURGAON
 Sd/- CHIEF TOWN PLANNER HARYANA CHANDIGARH
 Sd/- DIRECTOR TOWN & COUNTRY PLG. (HR) CHANDIGARH



**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH (COURT-I), CHANDIGARH**

CP (CAA) No. 46/Chd/Hry/2023
(2nd Motion)

Under Sections 230-232 and other applicable provisions of the of Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016

IN THE MATTER OF COMPOSITE SCHEME OF AMALGAMATION AMONGST:

ESCORTS KUBOTA LIMITED

CIN: L74899HR1944PLC039088

PAN: AAACE0074B [DCIT Circle 7(1), New Delhi]

having its registered office at

15/5, Mathura Road, Faridabad-121003, Haryana

Through its Authorised Representative Mr. Satyendra Chauhan

....Petitioner Company 1/ Amalgamated Company

AND

ESCORTS KUBOTA INDIA PRIVATE LIMITED

CIN: U34300HR2019FTC078790

PAN: AAFCE3923J [Circle 1(3), Faridabad, Haryana]

having its registered office at

18/4, Mathura Road, Faridabad-121007, Haryana

Through its Authorised Representative Mr. Prosenjit Roy

....Petitioner Company 2 / Amalgamating Company No.1

AND

KUBOTA AGRICULTURAL MACHINERY INDIA PRIVATE LIMITED

CIN: U29210HR2008FTC093295

PAN: AADCK5472E [Corp Circle 4(1) Chennai]

having its registered office at

18/4, Mathura Road, Faridabad-121007, Haryana

Through its Authorised Representative Ms. Kumud Maheshwari

....Petitioner Company 3/ Amalgamating Company No.2

Order delivered on: 21.08.2024



**Coram: HON'BLE MR. HARNAM SINGH THAKUR, MEMBER (JUDICIAL)
HON'BLE MR. UMESH KUMAR SHUKLA, MEMBER (TECHNICAL)**

Present:-

For the Petitioner Companies: Ms. Munisha Gandhi, Senior Advocate
Mr. Vaibhav Sharma, Advocate
Ms. Salina Chalana, Advocate
For the Income Tax Department : Mr. Yogesh Putney, Senior Standing Counsel

**Per: Mr. Harnam Singh Thakur, Member (Judicial)
Mr. Umesh Kumar Shukla, Member (Technical)**

ORDER

This is a Joint Second Motion Company Petition filed by the Petitioner Companies, namely; **Escorts Kubota Limited** (hereinafter referred to as the "Petitioner Company No.1" or "Amalgamated Company"), **Escorts Kubota India Private Limited** (hereinafter referred to as the "Petitioner Company No.2" or "Amalgamating Company No.1") and **Kubota Agricultural Machinery India Private Limited** (hereinafter referred to as the "Petitioner Company No.3" or "Amalgamating Company No.2") under Sections 230-232 of Companies Act, 2013 (hereinafter referred to as the "Act") and other applicable provisions of the Act read with the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 (hereinafter referred to as the "Rules") in relation to the sanctioning of the Composite Scheme of Arrangement amongst the Petitioner Companies and their respective Shareholders and Creditors (hereinafter referred to as the "Scheme"). The said Scheme is attached as Annexure P1 of the application.

2. In Second Motion Company Petition, the Petitioner Companies have also prayed for directions to issue the notices to the statutory authorities/ regulators seeking their



representations on the Scheme and to publish the notice of hearing of the Petition in the newspapers.

3. The Petitioner Companies had filed First Motion Application bearing No.CA(CAA)35/Chd/Hry/2023 before this Tribunal seeking directions for dispensing/ convening of the meetings of the Equity Shareholders/ Unsecured Creditors of the Applicant Companies. The said Application was disposed of vide Order dated 16.10.2023 dispensing with the requirement of the convening of the meetings of the Equity Shareholders of the Applicant Company No. 2 & 3, and Unsecured Creditors of Applicant Company No. 3. and to convene the meetings of Equity Shareholders of Applicant Company No.1 and Unsecured Creditors of Applicant Company No.1 & 2 with dispensation of the requirement of issuing individual notices to Unsecured Creditors having unsecured debt equal to or less than Rs.5,00,000.

4. In compliance of the directions issued by this Tribunal in the First Motion Application, the Chairperson, Alternate Chairperson and Scrutinizer of the meetings have filed their reports. As per Chairperson's Reports, the Equity Shareholders of Petitioner Company No.1, and Unsecured Creditors of Petitioner Company No. 1 & 2 have unanimously voted in favor of the resolution approving the Scheme.

5. In the Second Motion Petition, this Tribunal vide its Order dated 22.12.2023 fixed the date of hearing of the Petition on 23.02.2024 and gave the following directions:

- (i) The notice of hearing will be advertised in "Financial Express" (English) and "Jansatta" (Hindi), both Delhi NCR Editions not less than 10 days before the next date fixed for hearing.
- (ii) In addition to the above public notice, the Petitioner Companies shall serve the notice of the petition on the following Authorities namely, (i) Central



Government through Regional Director (Northern Region), Ministry of Corporate Affairs; New Delhi; (ii) concerned Registrar of Companies; (iii) Official Liquidator (iv) BSE (v) NSE and (vi) Jurisdictional Income Tax Authorities (vii) Securities Exchange Board of India along with copy of this petition by speed post immediately.

- (iii) The petitioner-companies shall at least 7 days before the date of hearing of the petition file an affidavit of service regarding newspaper publication with newspaper clippings as well as service of notices on the authorities specified above. Objections, if any, to the 'Scheme' contemplated by the authorities to whom notice has been given may be filed on or before the date of hearing fixed herein, failing which it will be considered that there is no objection to the approval of the 'Scheme' on the part of the authorities and this Tribunal will proceed in the matter, subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.
- (iv) The petitioner companies shall also file an affidavit stating the objections received from public pursuant to publication of notice of hearing in the newspapers.
- (v) The Registry shall also report before the date fixed as to whether any objection has been received to the proposed 'Scheme'.

6. The Petitioner Company 1, 2 and 3 have filed Affidavits of Compliance vide Diary Nos. 03955/3, 03955/4, 03955/5 respectively all dated 16.02.2024, wherein it has been deposed that the joint notice of hearing was published in "Financial Express" (English) (Country edition, which includes Delhi-NCR edition) and "Jansatta" (Hindi)



Delhi-NCR edition) on 03.02.2024. The copies of the newspapers clippings of the published notice of hearing have been attached as Annexure A-1 (Colly.) of the aforesaid affidavit. The Petitioner Company 1, 2 and 3 have also stated in the above Affidavits that notice of the petition was served on the authorities by speed post attaching the original speed post receipts along with tracking details for serving the notice as Annexure A-2 (Colly.) of the Affidavits.

7. The Petitioner Affidavits have also filed the Affidavits vide Diary Nos. 3955/8, 3955/9, 3955/10 respectively all dated 22.02.2024 stating that till date no objection to the Scheme has been received by the Petitioner Companies or the Advocate on behalf of the Petitioner Companies from the public, on any of the addresses, as mentioned in the notice of hearing.

8. Subsequently, it was noted from Annexure 16 of the Compliance Affidavit filed, vide Diary No. 02258/1 dated 20.11.2023, by the Petitioners that the Competition Commission of India (hereinafter referred to as the "CCI") in Suo Moto Case No.03 of 2012 found the Amalgamated Company regarding price fixing and bid rigging in a tender for supply of feed valves in contravention of Section 3(1) of the Competition Act, 2002, and directed the Amalgamated Company to cease and desist from the anti-competitive conduct and imposed a penalty of Rs.54.70 crore. The Amalgamated Company filed an appeal against the CCI order before the Competition Appellate Tribunal (hereinafter referred to as the "COMPAT") (Appeal No.13 of 2014), in which the COMPAT allowed the appeal and set aside the penalty imposed by the CCI. The CCI had filed an appeal (Civil Appeal No.5993 of 2016) against the order of the COMPAT in Appeal No. 13 of 2014, before the Supreme Court, where the matter is pending. In view of the above, the Petitioner Companies were directed to serve the



notice to CCI. The affidavit of service was filed by Petitioner Companies vide Dairy No. 03955/13 dated 15.05.2024.

9. In response to the notice of the Petition served on the above Authorities, the status of the replies/ objections received from them are as under:

9.1 Regional Director/ Registrar of Companies

9.1.1 The Regional Director (hereinafter referred to as the "RD"), vide Dairy No. 03955/01 dated 12.02.2024, has filed its report bearing No. 6/T-3/2023/9514 dated 05.02.2024 along with the report of the Registrar of Companies (hereinafter referred to as the "RoC") with certain observations. The Petitioner Companies, vide Dairy No. 03955/01 dated 12.02.2024, have submitted the response to the observations in the RD/ RoC report. The observations in RD/ RoC report and responses thereto by the Petitioner Companies has been summarised in Table below:s

| Sl. No. | Observations in RD/ RoC report | Response by the Petitioner Companies |
|---------|--|---|
| (i) | In case of Transferee Company an inquiry report dated 17.04.2023 u/s 208 was sent to the directorate proposing closure inquiry. | No response is required as the Amalgamated Company shall survive post-merger and would undertake necessary action, if and as required. |
| (ii) | In case of Transferee Company, auditor has stated in the audit report for the F.Y. 2022- 23 that the company has not paid certain statutory dues on account of dispute and the cases for the same are being pending before their respective authority. | The Amalgamated Company/ Transferee Company is currently involved in legal proceedings with authorities with respect to certain unresolved matters, which has resulted in purported outstanding liability. The Amalgamated Company has contested the demand with the authorities and submits that such liabilities/ dues would be discharged in case the issue is decided against the Amalgamated Company, subject to its right of appeal/revision. |
| (iii) | In case of Transferor Company, auditor has stated in the audit report for the F.Y. 2022- 23 that the company has not paid certain | The Petitioner Company 2 and 3, which are the Transferor Companies, are currently involved in legal proceedings with authorities with respect to certain unresolved matters, which has resulted in purported |



| Sl. No. | Observations in RD/ RoC report | Response by the Petitioner Companies |
|---------|--|--|
| | <p>statutory dues on account of dispute and the cases for the same are being pending before their respective authority.</p> | <p>outstanding liability, details of which has been mentioned in <u>Annexure 2 (Colly)</u>. Additionally, as captured in clause 5.2(xvili) of the Scheme, upon the Scheme coming into effect on the Effective Date, the Amalgamated Company shall be responsible for all the legal, tax, quasi-judicial, administrative, regulatory or other proceedings initiated by or against the Amalgamating Companies. The Amalgamated Company also undertakes to handle all legal or other proceedings, which may be initiated against the Amalgamating Companies after the Effective Date in its own name and account and further undertakes to pay all amounts, including interest, penalties, damages etc., pursuant to such legal proceedings</p> |
| (iv) | <p>More than 10% equity shares of the Transferor companies are held by the other body corporates. However, no e-form BEN-2 has been filed with the RoC. Hence, the same may be clarified from the companies.</p> | <p>The Amalgamating Companies, i.e., Escorts Kubota India Private Limited and Kubota Agricultural Machinery India Private Limited are joint venture companies of the Escorts Kubota Limited with Kubota Corporation, Japan (Kubota Corporation), wherein Kubota Corporation and Escorts Kubota Limited hold 60% and 40% respectively, of the total paid up share capital of both the Amalgamating Companies. Additionally, Kubota Corporation is also the majority shareholder of Escorts Kubota Limited.</p> <p>For an individual shareholder to be considered to hold a right or entitlement indirectly in Petitioner Company 2 and Petitioner Company 3 through the body corporate viz., Kubota Corporation and Escorts Kubota Limited, they must hold majority stake in Kubota Corporation and Escorts Kubota Limited. Under the current scenario, no individual shareholder of Escorts Kubota Limited and Kubota Corporation fulfils the criteria of holding a majority stake in the aforementioned companies holding majority stake in any of the corporate shareholder of the aforementioned companies. Thus, no individual will be deemed a SBO for Petitioner Company 2 and Kubota Agricultural Machinery India Private Limited Petitioner Company 3.</p> <p>In view of the above arguments, the provisions of Section 90 of Companies Act, 2013 read with the Companies (Significant Beneficial Owners) Amendment Rules, 2019 shall not be applicable in relation to Petitioner Company 2 and Petitioner Company 3 and therefore, there was no requirement of Form No. BEN-2 by Petitioner Company 2 and Petitioner Company 3.</p> |



| Sl. No. | Observations in RD/ RoC report | Response by the Petitioner Companies |
|---------|---|--|
| (v) | Transferee company may be directed to comply with the provisions of Section 232(3)(i) of the Companies Act, 2013 regarding fee payable of its revised Authorized Share Capital. | Para 10.1 of Part B of the Scheme provides that upon the Scheme coming into effect from the Effective Date, the authorized share capital of the Amalgamating Companies as on the Effective Date shall stand transferred to and be merged with the authorized share capital of the Amalgamated Company. The fee and/ or stamp duty, if any, paid by the Amalgamating Companies on their respective authorized share capital shall be deemed to have been so paid by the Amalgamated Company on the combined authorized share capital, and such fee and/or stamp duty, if any, paid by the Amalgamating Companies shall be set off against any fee payable by the Amalgamated Company on such increase in its authorized share capital, consequent to the amalgamation. The Amalgamated Company shall not be required to pay fee and/or stamp duty to the extent set off and accordingly, shall be required to pay only the balance fee and/or stamp duty, if any, in relation to combined authorized share capital after setting off the fee and/or stamp duty already paid by the Amalgamating Companies on their authorized share capital. Notwithstanding the aforesaid, the Petitioner Company 1 undertakes to comply with the provisions of Section 232(3)(i) of the Companies Act, 2013 in respect of fee payable on revised authorised share capital of the Petitioner Company 1, as required. |

9.1.2 During the course of hearing dated 19.04.2024, Ld. Company Prosecutor, on instructions from RD/ ROC, has stated that the reply/ response submitted by the Petitioner Companies has been found satisfactory and after considering their reply/ response, there is no adverse observations of the RD/ RoC to the proposed scheme.

9.2 OFFICIAL LIQUIDATOR

9.2.1 The Official Liquidator (hereinafter referred to as the “OL”) has filed his report vide Diary No. 03955/2 dated 06.02.2024 with certain observations. The Petitioner Companies, vide Dairy No. 03955/7 dated 22.02.2024, have submitted the response



to the observations in OL report. The observations in OL report and responses thereto by the Petitioner Companies has been summarised in Table below:

| Sl. No. | Observations in OL report | Response by the Petitioner Companies |
|---|--|--|
| Reduction of Share Capital | As per the Clause 3.1 of the Proposed Scheme, the Scheme involve the capital reduction, accordingly the Amalgamated Company should comply with the provisions of Section 66 of the Companies Act, 2013. | The proposed Scheme does not envisage any capital reduction of the Petitioner Companies. Post effectiveness of the Scheme, Amalgamating Company No. 1 and Amalgamating Company No. 2 shall be deemed to be wound-up. Therefore, the proposed scheme is not subject to the provisions of section 66 of the Companies Act, 2013. The clause 3.1 (iii) of the Proposed Scheme provides reference to earlier Scheme involving Capital Reduction of the issued and paid up share capital of the Amalgamated Company, the approval of which had already been granted by the NCLT vide its order dated 25.05.2023. |
| Pending Litigations before the Enforcement Directorate/ Other Authorities | As per the information provided by the Amalgamating Company 1 and 2, various litigations of Civil nature, criminal nature and other matter is pending before the various authorities including Enforcement Directorate, (details of which has been annexed with the report as Annexure R-1 and R-2). | Various litigation before different authorities/ courts is pending with respect to the Petitioner Companies and the scheme in question, does not in any manner effect any of the set pending litigation/ cases including ED investigation. As per the clause 5.2(xvii) of the Scheme, upon the scheme coming into effect, the Amalgamated Company shall be responsible for all legal, tax, quasi-judicial, administrative, and regulatory or other proceedings initiated by or against the Amalgamating Companies. With respect to the pending ED cases, there are currently 2 ED cases, which are pending against the Amalgamated Company since 2003, against which the Amalgamated Company has made its submissions before the relevant authorities. Further, all the liabilities/ dues would be discharged in case the issue is decided against the Amalgamated Company, subject to its right of appeal/ revision. |
| Foreign investment | As per the Clause 11.1 of the proposed Scheme, the Amalgamated Company will issue 1379492 Equity shares of face value Rs.10, to Kubota Corporation, Japan (a) 697674 (18000000/129*5) Equity Shares In lieu of Shareholding in Amalgamating Company 1 and (b) 681818 | No fresh issuance of shares for cash consideration is happening in the present case, and the shares in question are only being issued in lieu of the shareholdings of the Kubota Corporation, Japan in Amalgamating Company No. 1 and 2, which is necessary on account of the fact that the said companies are being merged into Amalgamated Company. It is therefore clear that the shares are only being issued to an existing shareholder, and that also without payment of consideration in lieu of existing shareholding. Therefore, |



| Sl. No. | Observations in OL report | Response by the Petitioner Companies |
|---------|---|---|
| | (5/220*30000000) Equity Shares In lieu of Shareholding in Amalgamating Company 2. As the Kubota Corporation is registered in Japan, the Transferee Company should comply with the FEMA Regulation and Notice Should also be served to the FEMA. | there is no inflow or outflow of foreign capital on account of present scheme. Further, as per Clause 6.14 of RBI's Master Direction on Foreign Investment in India, in case of Amalgamation of two or more Indian Companies, the Amalgamated Company can issue its equity instruments to the existing Shareholder of the Amalgamating Companies, who are resident outside India under the automatic route without any prior permission of RBI. The Amalgamated Company would undertake the requisite filling with the Reserve Bank of India in relation to issuance of shares to Kubota, Japan and undertakes to fully comply with SEBI/ FEMA Regulations as applicable. |

9.2.2 The OL filed the additional report vide Dairy No. 03955/11 dated 22.02.2024, wherein it is stated that the OL does not have any other further observations/objections to the proposed scheme.

9.2.3 During the course of hearing dated 19.04.2024, Ld. Counsel for OL, on instructions from the OL, has stated that the response submitted by the Petitioner Companies have been examined and found to be satisfactory and there are no adverse observations of the OL to the proposed scheme.

9.3 INCOME TAX DEPARTMENT

9.3.1 The Senior Standing Counsel for the Income Tax Department, vide Dairy No. 03955/12 dated 05.03.2024, filed reports dated 06.02.2024 of Office of Assistant Commissioner of Income Tax, Circle 7(1), Delhi; 15.02.2024 of Office of Deputy Commissioner of Income Tax, Circle-I, Faridabad; and 21.02.2024 of Office of Assistant Commissioner of Income Tax, Corporate Circle 4(1), Chennai in respect of Amalgamated Company, Amalgamating Company No.1 and Amalgamating Company No.2 respectively, which have been summarised in Table below:



| Company | Income Tax Report | | | | | | | | | | | | | | | | | | | | |
|------------------------------|---|---|---|--------------------|---------------------|-------------------------|-------------------------|---|---|------|--------|---------------|------|-------|---|-------|-------|-------|-------|------|--------|
| Amalgamated Company | <p>3. In connection of the same, as per information available on ITD/ITBA/CPC portal of the department, the status of demand in respect of the said company is as under:-</p> <table border="1" data-bbox="432 315 1401 533"> <thead> <tr> <th data-bbox="432 315 724 409">Name of the assessee company</th> <th data-bbox="724 315 919 409">PAN</th> <th data-bbox="919 315 1166 409">Outstanding demand</th> <th data-bbox="1166 315 1401 409">Pending proceedings</th> </tr> </thead> <tbody> <tr> <td data-bbox="432 409 724 533">M/s Escorts Kubota Ltd.</td> <td data-bbox="724 409 919 533">AAACE0074B</td> <td data-bbox="919 409 1166 533">2017-18: 1,10,10,500/- 2022-23 : 430/-</td> <td data-bbox="1166 409 1401 533">As per ITBA, no proceedings are pending</td> </tr> </tbody> </table> <p>4. In view of the above, this office has No Objection regarding above cited arrangement of the companies.</p> | Name of the assessee company | PAN | Outstanding demand | Pending proceedings | M/s Escorts Kubota Ltd. | AAACE0074B | 2017-18: 1,10,10,500/- 2022-23 : 430/- | As per ITBA, no proceedings are pending | | | | | | | | | | | | |
| Name of the assessee company | PAN | Outstanding demand | Pending proceedings | | | | | | | | | | | | | | | | | | |
| M/s Escorts Kubota Ltd. | AAACE0074B | 2017-18: 1,10,10,500/- 2022-23 : 430/- | As per ITBA, no proceedings are pending | | | | | | | | | | | | | | | | | | |
| Amalgamating Company No.1 | <p>3. In connection of the same, as per information available on ITBA/CPC Portal and records of the department, the status of demand in respect of said company is NIL.</p> <p>4. In this connection, as per the latest ITR of the assessee company, details of Existing Tax Losses of Escorts Kubota India Pvt. Ltd (AAFCE3923J) as at 31st March 2023 is as under:</p> <table border="1" data-bbox="475 913 1406 1093"> <caption data-bbox="1230 891 1401 920">(Figure in Cr.)</caption> <thead> <tr> <th data-bbox="475 913 671 976">Description</th> <th data-bbox="671 913 852 976">A.Y. 2021-22</th> <th data-bbox="852 913 1032 976">A.Y. 2022-23</th> <th data-bbox="1032 913 1212 976">A.Y. 2023-24</th> <th data-bbox="1212 913 1406 976">Total</th> </tr> </thead> <tbody> <tr> <td data-bbox="475 976 671 1032">Unabsorbed Depreciation</td> <td data-bbox="671 976 852 1032">67.42</td> <td data-bbox="852 976 1032 1032">29.84</td> <td data-bbox="1032 976 1212 1032">9.23</td> <td data-bbox="1212 976 1406 1032">106.49</td> </tr> <tr> <td data-bbox="475 1032 671 1066">Business loss</td> <td data-bbox="671 1032 852 1066">9.24</td> <td data-bbox="852 1032 1032 1066">47.28</td> <td data-bbox="1032 1032 1212 1066">-</td> <td data-bbox="1212 1032 1406 1066">56.52</td> </tr> <tr> <td data-bbox="475 1066 671 1093">Total</td> <td data-bbox="671 1066 852 1093">76.66</td> <td data-bbox="852 1066 1032 1093">77.12</td> <td data-bbox="1032 1066 1212 1093">9.23</td> <td data-bbox="1212 1066 1406 1093">163.01</td> </tr> </tbody> </table> <p>5. On perusal of the Scheme of amalgamation filed before the NCLT, Chandigarh provides under clause 5.2 (sub-clause-xiv) that the scheme coming into effect on the Effective date and with effect from the Appointed date, all taxes and duties of whatsoever description (including but not limited to all carry forward tax losses comprising of unabsorbed depreciation, advance tax payments, TDS, TCS, MAT, securities transaction tax, withholding tax banking cash transaction tax, taxes withheld/paid in foreign country, custom duty etc. including any interest, penalty, surcharge, and cess, if any, payable by or refundable to the Amalgamating Companies, shall be treated as the tax liability or refunds / claims, as the case may be, of the Amalgamated Company.</p> <p>Further, clause 7.7 of the scheme of amalgamation provides that the Scheme coming into effect on the Effective Date and with effect from the Appointed Date, all tax compliances under any tax laws by the Amalgamating Companies on or after the Appointed Date shall be deemed to be made by the Amalgamated Company.</p> <p>Further, clause 7.8 of the scheme of amalgamation provides that upon this Scheme becoming effective and with effect from the Appointed Date, all tax assessment proceedings and appeals of whatsoever nature by or against the Amalgamating Companies, pending and/or arising as at the Appointed Date and relating to the Amalgamating Companies, shall be continued and/enforced until the Effective Date as desired by the Amalgamated Company.</p> <p>In view of the above, this office has No Objection in matter of scheme of amalgamation of the company.</p> | Description | A.Y. 2021-22 | A.Y. 2022-23 | A.Y. 2023-24 | Total | Unabsorbed Depreciation | 67.42 | 29.84 | 9.23 | 106.49 | Business loss | 9.24 | 47.28 | - | 56.52 | Total | 76.66 | 77.12 | 9.23 | 163.01 |
| Description | A.Y. 2021-22 | A.Y. 2022-23 | A.Y. 2023-24 | Total | | | | | | | | | | | | | | | | | |
| Unabsorbed Depreciation | 67.42 | 29.84 | 9.23 | 106.49 | | | | | | | | | | | | | | | | | |
| Business loss | 9.24 | 47.28 | - | 56.52 | | | | | | | | | | | | | | | | | |
| Total | 76.66 | 77.12 | 9.23 | 163.01 | | | | | | | | | | | | | | | | | |



Amalgamating
Company No.2

1. In connection of the same, as per information available on ITBA/CPC portal and records of the department, the status of demand in respect of the said company is as under:

| Name of the assessee company& PAN | Assessment Year ('AY') | Outstanding demand (INR) | Pending proceedings |
|---|------------------------|--------------------------|--|
| Kubota Agricultural Machinery India Private Limited (PAN: AADCK5472E) | 2010-11 | 1,52,50,750 | <ul style="list-style-type: none"> Pending before the Madras High Court Interim stay has been granted |
| | 2011-12 | 1,57,00,430 | <ul style="list-style-type: none"> Pending before TPO. Order giving effect to TPO order is yet to be given |
| | 2013-14 | 70,80,800 | <ul style="list-style-type: none"> Pending before ITAT 50% of the tax demand has been paid for which conditional stay has been granted |
| | 2014-15 | 6,78,04,048 | <ul style="list-style-type: none"> Pending before ITAT 20% of the tax demand has been paid for which conditional stay has been granted |
| | 2017-18 | 1,53,60,915 | <ul style="list-style-type: none"> Pending before CIT(A) 20% of the tax demand has been paid for which conditional stay has been granted |
| | 2021-22 | 11,95,870 | <ul style="list-style-type: none"> Pending before AO(NAFAC) REAC Rectification petition has been filed against the assessment order |

In view of the above, this office has **No Objection** in the matter of scheme of Amalgamation of the company.

9.3.2. In view of the 'No Objections' in the reports of the Income Tax Department, the Petitioner Companies have not submitted the response to the above reports of the Income Tax Department. During the course of hearing dated 19.04.2024, Ld. Senior Standing Counsel, on instructions from the Income Tax Department, has stated that there are no adverse observations of the Income Tax Department to the proposed Scheme.

9.4 SECURITIES EXCHANGE BOARD OF INDIA

9.4.1 No reply/ objection has been received.

9.5 BSE LIMITED



9.5.1 No reply/ objection has been received.

9.6 NSE Limited

9.6.1 No reply/ objection has been received.

9.7 CCI

9.7.1 The CCI filed its report, vide Special Diary No. 151 dated 04.06.2024 stating:

“2.....under the provisions of the Competition Act, 2002 ("Act"), a notice for combination is to be mandatorily given to Commission subject to meeting of thresholds, in terms of combined assets or combined turnover. Further, there are certain exemptions available for which notice may not normally be given to the Commission.

3. It is informed that as of date, the said matter has not been filed with the Commission under the provisions of the Act.

4. It is requested that before passing an appropriate order, the NCLT may seek an undertaking from the companies involved that approval of the Commission is not required for the said matters.”

9.7.2 The Petitioner Companies have filed additional affidavits vide Dairy No. 02114 dated 02.07.2024 in CA No. 145/2024, wherein it is stated that:

“3.....the proposed Scheme of Amalgamation amongst the Petitioner Companies is exempt from requiring approval from the Competition Commission of India (CCI) under the provisions of the Competition Act, 2002 read with the Combination Regulations. The grounds for this exemption are as follows:

- a) The proposed combination falls squarely within the exemption provided under Schedule I, Item 9 of the Combination Regulations, which states: "A merger or amalgamation of two enterprises where one of the enterprises has more than fifty per cent (50%) shares or voting rights of the other enterprise, and/or merger or amalgamation of enterprises in which more than fifty per cent (50%) shares or voting rights in each of such enterprises are held by enterprises) within the same group: Provided that the transaction does not result in transfer from joint control to sole control*
- b) In the present case, Kubota Corporation, Japan (the promoter entity) holds more than 50% shares and voting rights in all three Petitioner Companies. The promoter entity of Escorts Kubota Limited (Applicant Company No. 1/Transferee Company) i.e. Kubota Corporation (entity within the same group) owns more than 50% shares and voting rights in all the Applicant Companies. The same is duly reflected in the Shareholding pattern/list of equity shareholders, duly certified by a Chartered Accountant, for all the Applicant Companies annexed at Annexure A-5 (Vol. 8), Annexure A-12 (Vol. 11) and Annexure A-18 (Vol. 12), respectively.*



c) *Therefore, this is clearly a case of merger/amalgamation of enterprises in which more than 50% shares/voting rights in each enterprise are held by an enterprise within the same group (Kubota Corporation).*

d) *Further, this transaction does not result in any transfer from joint control to sole control. The control structure remains unchanged, with Kubota Corporation continuing to be the majority shareholder and controlling entity of all involved companies.*

4.....*In the present case, the proposed amalgamation is merely an internal restructuring within the same group of companies under common control. There is no change in ultimate control or market structure that could possibly reduce competition in any manner.*

5. *The exemption provided under Schedule I, Item 9 of the Combination Regulations recognizes that intra-group restructurings, like the present Scheme, do not alter the competitive landscape and therefore do not warrant scrutiny by the CCI. The policy underlying this exemption is that such internal reorganizations cannot possibly have any adverse effect on competition, as the ultimate controller remains the same.*

6. *The CCI recognises that requiring its approval for such intra-group restructurings would impose an unnecessary regulatory burden without any corresponding benefit to the competitive process or consumers. The exemption therefore sensibly allows businesses to reorganize their internal structures efficiently without being subjected to an approval process that serves no real purpose in such cases.*

7. *Even on analysing the competitive effects of this Scheme, there would be no appreciable adverse effect on competition:*

a. *There is no incremental market concentration resulting from this amalgamation, as the businesses are already under common control.*

b. *There is no elimination of a significant competitive force in the market.*

c. *There are no vertical foreclosure concerns as the vertical linkages already exist pre-combination.*

d. *The combination does not enhance the ability or incentive of the combined entity to engage in any anti-competitive conduct.*

8.*the proposed Scheme is exempt from requiring CCI approval by virtue of Schedule I, Item 9 of the Combination Regulations and therefore there exists no impediment in granting sanction of the Scheme in question”.*

10. The certificates of the respective Statutory Auditors of the Petitioner Companies confirming the compliance of the accounting treatment in the Composite Scheme of Amalgamation with the Accounting Standards issued under Section 133 of the Act have been annexed with the Petition as Annexure P-11 (Colly.).

11. We have heard the learned counsel for Petitioner Companies and respondents and perused the record carefully. Subject to the Petitioner Companies complying with the requirement of various laws including the rules, and regulations, permission is



hereby granted to the Scheme of Amalgamation proposed by the Petitioner Companies under Section 230 to 232 of the Companies Act, 2013. The sanctioned Scheme of Amalgamation shall be binding on both the Amalgamating Companies and Amalgamated Company (Petitioner Companies) and their Shareholders and Creditors. The Petitioner Companies shall remain bound to comply with all the statutory requirements in accordance with law.

12. Notwithstanding the submission that no investigation is pending against the petitioner company, if there is any deficiency found or, the violation committed qua any enactment, statutory rule or regulation, the sanction granted by this Tribunal will not come in the way of action being taken, albeit, in accordance with the law, against the concerned persons, directors and officials of the petitioners.

13. While approving the scheme as above, it is clarified that this order should not be construed as approval by any statutory authorities viz. RBI, CCI, SEBI, NSE, BSE etc. or any sectoral regulator; or construed as an order in any way granting exemption from payment of stamp duty, taxes or any other charges or payment, if any, due or required in accordance with law or in respect to any permission/ compliance with any other requirement, which may be specifically required under any law. Further, the approval of the scheme would in no manner affect the tax treatment of the transactions under the Income Tax Act, 1961, or serve as any exemption or defense for the Petitioner Company against Tax Treatment in accordance with the provisions of the Income Tax Act, 1961 and the rules and regulations made there under.

14. Approval of the Scheme is also subject to the clearance by RBI in relation to issuance of shares to Kubota, Japan for compliance of SEBI/ FEMA Regulations as applicable.




15. This Tribunal do further order:

- (i) Upon the sanction becoming effective from the appointed date of amalgamation i.e. 01.04.2023, the Amalgamating Companies No.1 & 2 shall stand dissolved without undergoing the process of winding up;
- (ii) All the property, rights and powers of the Amalgamating Companies be transferred, without further act or deed, to the Amalgamated Company and accordingly, the same shall pursuant to Sections 230 & 232 of the Act, be transferred to and vested in the Amalgamated Company for all the estate and interest of the Amalgamating Companies, but subject nevertheless to all charges now affecting the same;
- (iii) All the liabilities and duties of the Amalgamating Companies be transferred, without further act or deed, to the Amalgamated Company and accordingly the same shall pursuant to Sections 230 to 232 of the Act, be transferred to and become the liabilities and duties of the Amalgamated Company;
- (iv) The authorized share capital of the Amalgamated Company, after the Scheme becoming effective, shall be in accordance with Section 232(3)(i) of the Companies Act, 2013 and the fee, if any, paid by the Amalgamating Companies on its authorized capital shall be set off against any fees payable by the Transferee Company on its authorized capital subsequent to the amalgamation;
- (v) The Amalgamated Company shall, without further application, allot to the existing members of the Amalgamating Companies, shares of Amalgamated Company to which they are entitled under the Scheme;



- (vi) All proceedings pending, if any, by or against the Amalgamating Companies be continued by or against the Amalgamated Company;
- (vii) All the employees of the Amalgamating Companies shall be deemed to have become the employees and the staff of the Amalgamated Company with effect from the Appointed Date, and shall stand transferred to the Amalgamated Company without any interruption of service and on the terms and conditions no less favourable than those on which they are engaged by the Amalgamating Companies, as on the Effective Date, including in relation to the level of remuneration and contractual and statutory benefits, incentive plans, terminal benefits, gratuity plans, provident plans and any other retirement benefits;
- (viii) All the tax liabilities and all the pending appeals and proceedings under the Income Tax Act, if pending against the Transferor Companies is transferred to the Transferee Company and shall be enforced and continued against the Transferee Company and all compliances under Income Tax Act, 1961 shall be made by Transferee Company after the Appointed Date. Further, the Income Tax department is permitted to retain its recourse for recovery in respect of demand and any other future liabilities of the Transferor Companies as well as the Transferee Company, in respect of the assets sought to be transferred under the proposed scheme.
- (ix) The Transferee Company will clear all the pending statutory dues after exercising all Appellate jurisdictions and as per final orders. The Scheme shall not come in the way of the statutory authorities to recover any of their



dues. All the contentions of the parties shall remain open before the relevant forum(s), where disputes are pending;

- (x) Any person interested shall be at liberty to apply to the Tribunal in the above matter for any directions that may be necessary;

16. The Petitioner Company shall, within 30 days after the date of receipt of this Order, cause a certified copy of this Order to be delivered to the Registrar of Companies for registration in prescribed form and on such certified copy being so delivered; the Transferor Companies shall be dissolved without undergoing the process of winding up. The concerned Registrar of Companies shall place all documents relating to the Transferor Companies registered with him on the file relating to the said Transferee Company, and the files relating to the Transferor Companies and Transferee Company shall be consolidated accordingly, as the case may be

17. The certified copy of this order, if applied for, be supplied to the parties, subject to compliance with all requisite formalities.

18. The Company Petition CP(CAA) No.46/Chd/Hry/2023 is allowed and disposed of accordingly.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Harnam Singh Thakur)
Member (Judicial)

August 21, 2024
Tamanna



HARYANA STATE POLLUTION CONTROL BOARD

**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-
hspcbrofr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313091424FDBDCTO68012070

Dated:31/07/2024

To.

M/s :Escorts Kubota Limited Plant no 1
18/4 Mathura Road, Faridabad Haryana

Subject: Grant of consent to operate to M/s Escorts Kubota Limited Plant no 1.

Please refer to your application no. 68012070 received on dated 2024-07-01 in regional office Faridabad. With reference to your above application for consent to operate, M/s Escorts Kubota Limited Plant no 1 is here by granted consent as per following specification/Terms and conditions.

| | |
|-------------------------------------|--|
| Consent Under | BOTH |
| Period of consent | 01/10/2024 - 30/09/2025 |
| Industry Type | Automobile Manufacturing (integrated facilities) |
| Category | RED |
| Investment(In Lakh) | 59483.941 |
| Total Land Area(Sq. meter) | 56890.7 |
| Total Builtup Area(Sq. meter) | 31282.63 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 100.0 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | treated effluent recycle/reused in gardening |
| 2. Trade | |
| Domestic Effluent Parameters | |
| 1. BOD | 10 mg/l |
| 2. COD | 50 mg/l |
| 3. TSS | 20 mg/l |
| 4. pH | 6.5 to 8.5 |
| 5. Oil and Grease | 10 mg/l |
| 6. Total Nitrogen | 10 mg/l |
| 7. Fecal Coliform MPN/100 ml | Less than 100 |
| Trade Effluent Parameters | |
| 1. NA | |

| | |
|---|----------------------|
| Number of stacks | 1 |
| Height of stack | |
| 1. Stack attached to Gen set of capacity 1950 KVA | 30 Meter |
| Emission parameters | |
| 1. NA | |
| Product Details | |
| 1. Gear Box | 200 Numbers/ day |
| 2. Cylinder Block | 200 Numbers/ day |
| Capacity of boiler | |
| 1. NA | Ton/hr |
| Type of Furnace | |
| 1. NA | |
| Type of Fuel | |
| 1. Diesel | KL/day |
| Raw Material Details | |
| oil and lubricants | 0.50 Kilo Liters/Day |
| casting | 54 Metric Tonnes/Day |
| forging | 27 Metric Tonnes/Day |

HARYANA STATE

Regional Officer, Faridabad

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted is without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade

effluent/ air emissions sources without prior permission of the Board. 3. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same. 4. Unit will obtain necessary Authorization HWM Rules, 2016 & will apply for CTO renewal at least 90 days before expiry date of CTO. 5. Unit will deposit balance fee, if any found at any stage pending against the unit. 6. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 7. Unit will submit Annual return of Hazardous waste management Rules and environment statement as per the provision of applicable laws. 8. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA. 9. Unit will comply the direction no. 76 of CAQM for regulation of DG set and will maintain logbook for DG set operation mentioning entries running hours of DG set, in compliance of CAQM directions.

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*





भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
हाल संख्या 502 एवं 507, लेवल-5, ब्लॉक II, पुराना सी.जी.ओ. कॉम्प्लेक्स, एन.एच.4
फरीदाबाद- 121001
Hall No. 502 & 507, Level 5, Block B, Old CGO Complex, NH-4,
Faridabad - 121001

E-mail : jtccfaridabad@explosives.gov.in
Phone/Fax No : 0129 - 2410734, 2410732

संख्या /No. : P/NC/HN/15/1327 (P184900)

दिनांक /Dated : 28/09/2022

सेवा में
/To,

M/s. ESCORTS KUBOTA LIMITED,
18/4 Mathura Road,
Faridabad,
Taluka: Faridabad,
District: FARIDABAD,
State: Haryana
PIN: 121007

विषय /Sub : Plot No, PLOT NO. 18/4, ON DELHI- MATHURA ROAD,18/4,MATHURA ROAD, FARIDABAD, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 में स्थित विद्यमान पेट्रोलियम वर्ग B अधिष्ठापन में पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XV में जारी अनुज्ञप्ति सं P/NC/HN/15/1327 (P184900) के ट्रांसफर के संदर्भ में ।
Existing Petroleum Class B Installation at Plot No, PLOT NO. 18/4, ON DELHI- MATHURA ROAD,18/4,MATHURA ROAD, FARIDABAD, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 - Licence No. P/NC/HN/15/1327 (P184900) granted in Form XV under Petroleum Rules 2002 Transfer of License regarding.

महोदय
/Sir(s),

कृपया आपके आवेदन क्रमांक OIN1168350 दिनांक 25/09/2022 का अवलोकन करें ।
Please refer to your application No.: OIN1168350, dated 25/09/2022

दिनांक 31/12/2029 तक वैध अनुज्ञप्ति संख्या P/NC/HN/15/1327 (P184900) दिनांक 28/09/2022 उपरोक्तानुसार आपके नाम विधिवत ट्रांसफर कर लौटाई जा रही हैं ।

Licence No. P/NC/HN/15/1327 (P184900) dated 28/09/2022 valid upto 31/12/2029 is returned herewith duly transferred in your name as above.

कृपया पावती दें ।

Please acknowledge the receipt.

भवदीय /Yours faithfully,

((आर.एन.मीना)
(R.N.Meena))

संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
फरीदाबाद/Faridabad

Copy forwarded to :-

1. The D M FBD , FARIDABAD(Haryana) with reference to his NOC No 1473/PLA Dated 26/06/1993
2. Escorts Limited, 18/4 Mathura Road, NA, FARIDABAD, Faridabad, Faridabad, Haryana, 121007

Jt. Chief Controller of Explosives
Faridabad

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require signature.

अनुज्ञप्ति संख्या-(Licence No.) P/NC/HN/15/1327 (P184900)

नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी।
This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.

| | नवीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry of license | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority. |
|-----|---------------------------------------|--|---|
| 1). | 26/11/2007 | 31/12/2010 | Sd/- |
| 2). | 24/12/2010 | 31/12/2013 | Sd/- A.K.Srivastava |
| 3). | 16/01/2014 | 31/12/2016 | Sd/- For Jt. Chief Controller of Explosives Faridabad |
| 4). | 05/06/2017 | 31/12/2019 | Sd/- K.L.Silawat Jt. Chief Controller of Explosives Faridabad |
| 5). | 09/09/2020 | 31/12/2029 | Sd/- R.N.Meena Jt. Chief Controller of Explosives Faridabad |

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require signature.

प्ररूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION
Issued in lieu of Old License in favour of Escorts Limited

अनुज्ञप्ति सं. (Licence No.) : P/NC/HN/15/1327(P184900)

फीस रूप (Fee Rs.) 5000/- per year

M/s. ESCORTS KUBOTA LIMITED, 18/4 Mathura Road, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम 40.00 KL आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/NC/HN/15/1327(P184900) तारीख 28/09/2022 जो कि इससे उपाबद्ध हैं, में दिखाए गए स्थान पर भण्डारकरण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/s. ESCORTS KUBOTA LIMITED, 18/4 Mathura Road, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 valid only for the importation and storage of 40.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/NC/HN/15/1327(P184900) dated 28/09/2022 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2029 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the 31st day of December 2029

| पेट्रोलियम का विवरण /Description of Petroleum | अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL |
|---|--|
| वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk | NIL |
| वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk | NIL |
| वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk | 40.00 KL |
| वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk | NIL |
| कुल क्षमता /Total Capacity | 40.00 KL |

May 24, 2007

Jt. Chief Controller of Explosives
NC, Faridabad

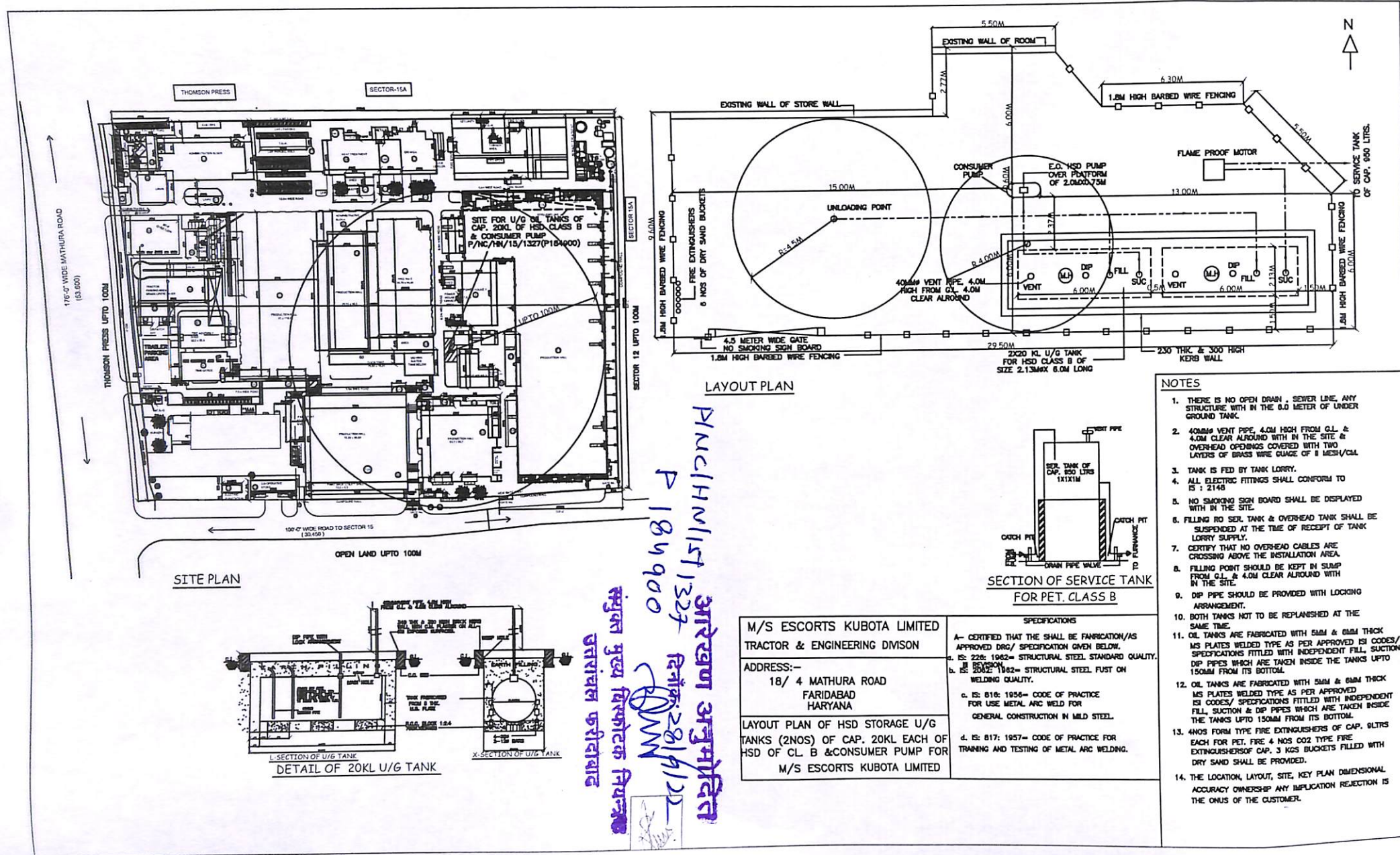
अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टियां संलग्न अनुमोदित नक्शी में दिखाई गई हैं Plot No: PLOT NO. 18/4, ON DELHI- MATHURA ROAD,18/4,MATHURA ROAD, FARIDABAD, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 स्थान पर अवस्थित है तथा उसमें निम्नलिखित AS PER THE APPROVED PLAN सम्मिलित हैं।

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: PLOT NO. 18/4, ON DELHI- MATHURA ROAD,18/4,MATHURA ROAD, FARIDABAD, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 and consists of AS PER THE APPROVED PLAN together with connected facilities.

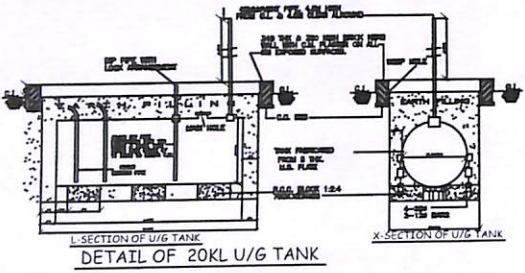
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signature.



LAYOUT PLAN

SITE PLAN

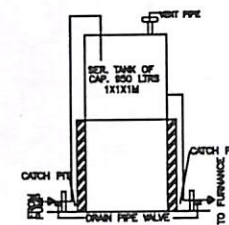


DETAIL OF 20KL U/G TANK

NOTES

1. THERE IS NO OPEN DRAIN . SEWER LINE, ANY STRUCTURE WITH IN THE 0.0 METER OF UNDER GROUND TANK.
2. 40MM VENT PIPE, 4.0M HIGH FROM G.L. & 4.0M CLEAR AROUND WITH IN THE SITE & OVERHEAD OPENINGS COVERED WITH TWO LAYERS OF BRASS WIRE GAUGE OF 8 MESH/CM.
3. TANK IS FED BY TANK LORRY.
4. ALL ELECTRIC FITTINGS SHALL CONFORM TO IS : 2149.
5. NO SMOKING SIGN BOARD SHALL BE DISPLAYED WITH IN THE SITE.
6. FILLING RO SER. TANK & OVERHEAD TANK SHALL BE SUSPENDED AT THE TIME OF RECEIPT OF TANK LORRY SUPPLY.
7. CERTIFY THAT NO OVERHEAD CABLES ARE CROSSING ABOVE THE INSTALLATION AREA.
8. FILLING POINT SHOULD BE KEPT IN SLUMP IN THE SITE.
9. DIP PIPE SHOULD BE PROVIDED WITH LOCKING ARRANGEMENT.
10. BOTH TANKS NOT TO BE REPLISHED AT THE SAME TIME.
11. OIL TANKS ARE FABRICATED WITH 5MM & 6MM THICK MS PLATES WELDED TYPE AS PER APPROVED ISI CODES/ SPECIFICATIONS FILLED WITH INDEPENDENT FILL, SUCTION, DIP PIPES WHICH ARE TAKEN INSIDE THE TANKS UPTO 150MM FROM ITS BOTTOM.
12. OIL TANKS ARE FABRICATED WITH 5MM & 6MM THICK MS PLATES WELDED TYPE AS PER APPROVED ISI CODES/ SPECIFICATIONS FILLED WITH INDEPENDENT FILL, SUCTION & DIP PIPES WHICH ARE TAKEN INSIDE THE TANKS UPTO 150MM FROM ITS BOTTOM.
13. 4NOS FORM TYPE FIRE EXTINGUISHERS OF CAP. 9LITRS EACH FOR PET. FIRE 4 NOS CO2 TYPE FIRE EXTINGUISHERS OF CAP. 3 KGS BUCKETS FILLED WITH DRY SAND SHALL BE PROVIDED.
14. THE LOCATION, LAYOUT, SITE, KEY PLAN DIMENSIONAL ACCURACY OWNERSHIP ANY IMPLICATION REJECTION IS THE ONUS OF THE CUSTOMER.

SECTION OF SERVICE TANK FOR PET. CLASS B



M/S ESCORTS KUBOTA LIMITED
TRACTOR & ENGINEERING DIVISON

ADDRESS:-
18/ 4 MATHURA ROAD
FARIDABAD
HARYANA

LAYOUT PLAN OF HSD STORAGE U/G
TANKS (2NOS) OF CAP. 20KL EACH OF
HSD OF CL B & CONSUMER PUMP FOR
M/S ESCORTS KUBOTA LIMITED

SPECIFICATIONS
A- CERTIFIED THAT THE SHALL BE FABRICATION/AS APPROVED DRG/ SPECIFICATION GIVEN BELOW.
B. IS: 226: 1962- STRUCTURAL STEEL STANDARD QUALITY.
C. IS: 816: 1956- CODE OF PRACTICE FOR USE METAL ARC WELD FOR GENERAL CONSTRUCTION IN MILD STEEL.
D. IS: 817: 1957- CODE OF PRACTICE FOR TRAINING AND TESTING OF METAL ARC WELDING.

PIN/CL/HN/15/1327
 P 184900
 आरक्षण अनुमोदित
 दिनांक 28/11/22
 संयुक्त मुख्य विप्लोडक निष्पन्न
 उत्तरांचल करीलाबाद



Haryana State Pollution Control Board
 Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)
 Email:- hspcbrofr@gmail.com



No. :HWM/FDBD/2024/27227535

DT: 01/08/2024

To

M/s Escorts Kubota Limited Plant no 1
 18/4 Mathura Road, Faridabad Haryana
 Faridabad 1

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:27227535 dated: 01/08/2024
2. BHARAT MADAN of Escorts Kubota Limited Plant no 1 is hereby granted an authorization for generation, storage on the premises situated at 18/4 Mathura Road, Faridabad Haryana

HARYANA STATE
 Details of Authorization

| S.No. | Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity |
|-------|--|--|----------------|
| 1 | Production of asbestos or asbestos-containing materials, Discarded asbestos | Agreement with GEPIL | 20 T/Annum |
| 2 | Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil | Through Authorized oil recycler | 30 KL/Annum |
| 3 | Production of asbestos or asbestos-containing materials, Asbestos-containing residues | Agreement with GEPIL | 5 T/Annum |
| 4 | Handling of Hazardous chemicals and wastes, Contaminated cotton rags or other cleaning materials | Agreement with GEPIL | 1.5 T/Annum |
| 5 | Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Wastes/residues containing oil | Agreement with GEPIL | 10 T/Annum |

1. The authorization shall be valid for a period of 01/10/2024 to 30/09/2025
2. The authorization is subject to the following general and specific conditions :-

- (i) **1. Unit maintain proper record of H.Waste generated from the unit & will dispose off through authorized recycler/CHWTSDF. 2. Unit will file Annual report of H.Waste in prescribed format & time period. 3. Unit will follow SWM rules & will not mix H.Waste with solid waste. 4. Unit will have obtained all necessary permissions form the concerned departments.5. Unit will not change its process & quantity of H.Waste without prior permission of the board.6. Authorisation so granted is without prejudice to the any violation caused by the unit in past & will be deemed revoked, if come to the notice of the board at any stage & further action will be initiated as per provisions of the Environmental Laws without giving any notice 7. The hazardous waste generated by the unit will be disposed of only through Authorized TSDF/recyclers / Refiners of hazardous waste. 8. The unit will generate manifest through HROCMMS.**

**Regional Officer Faridabad
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change is personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

**Regional Officer Faridabad
For Haryana State Pollution Control Board**

Annexure R-2/7 (Colly)

















Test Report

Report No. : ICE-2408200435-A0

ULR No. : TC592624000014974F

Issued To :

Escorts Kubota Limited (Escorts Agri Machinery Tractor Plant) Plant-1
18/4, Mathura Road, Faridabad
Faridabad, 121007
Haryana, India

Sample Registration No. : E01-2408120584

Sample Name : STP Outlet Water

Sample Condition : Good

Sample Details (if any)

Sample Quantity : 2 Ltr

Packaging Mode : Packed in bottles

Batch No./QR Code : NA

Date of Manufacture : NA

Sample Submission Type : Sampled by Lab Rep /Anand Kumar

Customer Reference : PO/24/06/2024

Any Other Information : Sample Collected by lab rep. on 09.08.2024

Test Report as per : EPA-1986, PCLS/02/2021

Received On : 12-08-2024

Commenced On : 12-08-2024

Completed On : 16-08-2024

Date of Report : 29-08-2024

Grade : NA

Date of Expiry : NA

Description: STP Outlet Water

| S. No. | Parameter | Measuring Unit | Instrument | Method | Result | Specification |
|--|---|----------------|---------------------|---------------------------|--------------|--------------------|
| Discipline : Chemical | | | | | | |
| Group : Pollution & Environment | | | | | | |
| (I) General Parameters | | | | | | |
| 1 | Odour | NA | Organoleptic | IS 3025 (Part 5) : 2018 | None | Not Specified |
| 2 | pH Value | NA | pH Meter | IS: 3025 (Part-11): 2022 | 7.54 | 5.5 - 9 |
| 3 | Total Suspended Solids | mg/l | Gravimetric | IS: 3025 (P-17): 2022 | 6 | Max. 20 |
| 4 | Chemical Oxygen Demand | mg/l | COD Reflux Assembly | IS 3025 (Part: 58): 2023 | 32 | Max. 50 |
| 5 | Oil & Grease | mg/l | Gravimetric | IS: 3025 (Part 39)-2021 | <4.0 | Max. 10 |
| 6 | Bio-chemical Oxygen Demand,(3 days at 27°C) | mg/l | BOD Incubator | IS 3025 (Part 44): 2023 | 8 | Max. 10 |
| 7 | Colour | NA | Visual Examination | IS 3025 (Part 4) : 2021 | Colourless | Not Specified |
| 8 | Total Dissolved Solids | mg/l | Gravimetric | IS: 3025 (P-16): 2023 | 2350 | Not Specified |
| Discipline : Biological | | | | | | |
| Group : Pollution & Environment | | | | | | |
| (II) Microbiological Tests | | | | | | |
| 1 | Faecal Coliform | NA | Microbiological | APHA 23rd Edition Chapter | 79 MPN/100ml | Max. 100 MPN/100ml |

Deepika Heera

29/08/2024
Deepika Heera
Authorized Signatory(Microbiology)

Vikrant Saini

29/08/2024
Vikrant Saini
Verified by

Prem Kumar

29/08/2024
Prem Kumar
Authorised by

Disclaimer :

- The report is only for the sample tested.
- Total liability of ITC Labs is limited to the invoiced amount.
- The test report shall not be reproduced except in full without the written approval of the laboratory.
- If samples not consumed during analysis, it will be stored and retain as per company policy.
- Samples not drawn by us unless otherwise stated.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Test report in full or parts shall not be used for promotional or publicity purposes.



Test Report
Report No. : ICE-2408200435-A0
ULR No. : TC592624000014974F

9 9221.E

NOTE : NA- Not Applicable, Requirement as per EPA-1986, PCLS/02/2021. Sampling Procedure: SOP/ITC/EW/030. Purpose-For Self Monitoring.

REMARKS : See Note

Reason of Revision : as per requirement standard limit change

*****End of Report*****



29/08/2024
Deepika Heera
Authorized Signatory(Microbiology)



29/08/2024
Vikrant Saini
Verified by



29/08/2024
Prem Kumar
Authorised by

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SHIVAM TEST HOUSE

(NABL ACCREDITED TESTING LABORATORY (CERTIFICATE NUMBER TC-9834)
(CHEMICAL, MECHANICAL, METALLURGICAL & BUILDING MATERIAL TESTING LAB)

Plot No. 58 & 59, 1st Floor, Balaji Complex, Sohna Mode,
Sanjay Colony, Sector-23, Faridabad-121005 (Haryana)

Ph. : 0129-7962834, 9560999151, 52, 54 & 55

shivam_testhouse@ymail.com shivamtestlab@gmail.com Web. : www.shivamtesthouse.in



TEST REPORT

TEST REPORT URL NO. : TC983423000013698F

ISSUE DATE : 25.10.2023

M/s. Escorts Kubota Ltd
(Ted EAM Plant-1, ESCORTS LIMITED
18/4 Mathura Road, Mathura Road
Faridabad 121007

Request No. / Date : NIL / 25.10.2023
Date of Sample Recpt. : 17.10.2023
Sample Drawn by : Customer
TRS NO. : 3903

Sample Particulars : Sample of Borewell Water, Near HT Shop

JOB ORDER NO. : STH13698

DATE OF TESTING : 18.10.2023 to 25.10.2023

WATER TEST REPORTS

| S.NO. | TEST PARAMETERS | UNITS | PROTOCOL USED | RESULTS | Max. REQUIREMENT AS PER IS:10500-2012 RA-2018 | |
|-------|-----------------------------|----------|-------------------|---------|---|----------|
| | | | | | Desirable | Extended |
| 1 | pH Value | - | IS : 3025(Pt.-11) | 7.75 | 6.5 - 8.5 | - |
| 2 | Chloride as Cl | mg/litre | IS : 3025(Pt.-32) | 298 | 250.0 | 1000 |
| 3 | Sulphate (So ₄) | mg/litre | IS : 3025(Pt.-24) | 173 | 200.0 | 400 |
| 4 | Total Dissolved Solids | mg/litre | IS : 3025(Pt.-16) | 1897 | 500.0 | 2000 |

Page 1 of 2

Checked By



Note

1. Sample shall be retained only for 15 days until unless specified by the customer.
2. The results listed refer only to the tested sample and applicable parameters. Endorsement of product is neither inferred nor implied.
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4. This report can not be used as an evidence in the court of law without the written approval of lab.
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shivam_testhouse@ymail.com shivamtestlab@gmail.com Web : www.shivamtesthouse.in



TEST REPORT

2

Job No. : STH13698

| S.NO. | TEST PARAMETERS | UNITS | PROTOCOL USED | RESULTS | Max. REQUIREMENT AS PER IS:10500-2012 | |
|-------|-------------------------------------|-----------|-------------------|----------------|---------------------------------------|---------------|
| | | | | | Desirable | Extended |
| 6 | Colour | Hazen | IS : 3025 (Pt.-4) | Colourless | 5.0 | 15 |
| 7 | Odour | - | IS : 3025 (Pt.-5) | Aggreable | Aggreable | Aggreable |
| 8 | Taste | - | IS : 3025 (Pt.-8) | Aggreable | Aggreable | Aggreable |
| 9 | Turbidity | ntu | IS : 3025(Pt.-10) | 2.0 | 1.0 | 5 |
| 10 | Total Hardness as CaCO ₃ | mg/litire | IS : 3025(Pt.-21) | 336 | 200.0 | 600 |
| 11 | Iron as (Fe) | mg/litire | IS : 3025(Pt.-53) | 0.21 | 0.3 | No Relaxation |
| 12 | Total Coliform per 100 ml | MPN | IS : 1622 | <2/100 ml | 10 MPN | - |
| 13 | Fluoride as F | mg/litire | IS : 3025(Pt.-60) | 0.18 | 1.0 | 1.5 |
| 14 | Copper (as Cu) | mg/litire | IS : 3025(Pt.-42) | Not Detectable | 0.05 | 1.5 |
| 15 | Calcium (as Ca) | mg/litire | IS : 3025(Pt.-40) | 166 | 75 | 200 |
| 16 | Magnesium (as Mg) | mg/litire | IS : 3025(Pt.-46) | 89 | 30 | 100 |
| 17 | Zinc (as ZN) | mg/litire | IS : 3025(Pt.-49) | <5 | 5 | 15 |
| 18 | Residual Chlorine | mg/litire | IS : 3025(Pt.-26) | <0.1 | 0.2 | 1.0 |
| 19 | Manganese (as Mn) | mg/litire | IS : 3025(Pt.-59) | <0.1 | 0.1 | 0.3 |
| 20 | Nitrates | mg/litire | IS : 3025(Pt.-34) | 21.6 | 45 | No Relaxation |
| 21 | Phenolic Compound | mg/litire | IS : 3025(Pt.-43) | Not Detectable | 0.001 | 0.002 |
| 22 | Cadmium | mg/litire | IS : 3025(Pt.-41) | Not Detectable | 0.01 | No Relaxation |
| 23 | Lead | mg/litire | IS : 3025(Pt.-47) | Not Detectable | 0.05 | No Relaxation |
| 24 | Chromium | mg/litire | IS : 3025(Pt.-52) | Not Detectable | 0.05 | No Relaxation |
| 25 | Mercury | mg/litire | IS : 3025(Pt.-48) | Not Detectable | 0.001 | No Relaxation |
| 26 | Alkalinity | mg/litire | IS : 3025(Pt.-23) | 322 | 200 | 600 |
| 27 | Aluminium | mg/litire | IS : 3025(Pt.-55) | Not Detectable | 0.03 | 0.20 |
| 28 | E.Coli | - | IS : 1622 | Absent/100ml | - | Absent/100 ml |

*** End of the reports ***

Checked By



Note

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Ph. : 0129-7962834, 9560999151, 52, 54 & 55

shivam_testhouse@gmail.com shivamtestlab@gmail.com Web. : www.shivamtesthouse.in

7.8F-01



TEST REPORT

TEST REPORT URL NO. : TC983423000013696F

ISSUE DATE : 25.10.2023

M/s. Escorts Kubota Ltd
(Ted EAM Plant-1, ESCORTS LIMITED)
18/4 Mathura Road, Mathura Road
Faridabad 121007

Request No. / Date : NIL / 25.10.2023
Date of Sample Recept. : 17.10.2023
Sample Drawn by : Customer
TRS NO. : 3903

Sample Particulars : Sample of Borewell Water, Near Scrap Yard

JOB ORDER NO. : STH13696

DATE OF TESTING : 18.10.2023 to 25.10.2023

WATER TEST REPORTS

| S.NO. | TEST PARAMETERS | UNITS | PROTOCOL USED | RESULTS | Max. REQUIREMENT AS PER IS:10500-2012 RA-2018 | |
|-------|-----------------------------|----------|-------------------|---------|---|----------|
| | | | | | Desirable | Extended |
| 1 | pH Value | - | IS : 3025(Pt.-11) | 7.68 | 6.5 - 8.5 | - |
| 2 | Chloride as Cl | mg/litre | IS : 3025(Pt.-32) | 290 | 250.0 | 1000 |
| 3 | Sulphate (So ₄) | mg/litre | IS : 3025(Pt.-24) | 172 | 200.0 | 400 |
| 4 | Total Dissolved Solids | mg/litre | IS : 3025(Pt.-16) | 1875 | 500.0 | 2000 |

Page 1 of 2

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Note

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TEST REPORT

:: 2 ::

Job No. : STH13696

| S.NO. | TEST PARAMETERS | UNITS | PROTOCOL USED | RESULTS | Max. REQUIREMENT AS PER IS:10500-2012 | |
|-------|-------------------------------------|-----------|-------------------|----------------|---------------------------------------|---------------|
| | | | | | Desirable | Extended |
| 6 | Colour | Hazen | IS : 3025 (Pt.-4) | Colourless | 5.0 | 15 |
| 7 | Odour | - | IS : 3025 (Pt.-5) | Aggreable | Aggreable | Aggreable |
| 8 | Taste | - | IS : 3025 (Pt.-8) | Aggreable | Aggreable | Aggreable |
| 9 | Turbidity | ntu | IS : 3025(Pt.-10) | 1.9 | 1.0 | 5 |
| 10 | Total Hardness as CaCO ₃ | mg/litire | IS : 3025(Pt.-21) | 325 | 200.0 | 600 |
| 11 | Iron as (Fe) | mg/litire | IS : 3025(Pt.-53) | 0.19 | 0.3 | No Relaxation |
| 12 | Total Coliform per 100 ml | MPN | IS : 1622 | <2/100 ml | 10 MPN | - |
| 13 | Fluoride as F | mg/litire | IS : 3025(Pt.-60) | 0.22 | 1.0 | 1.5 |
| 14 | Copper (as Cu) | mg/litire | IS : 3025(Pt.-42) | Not Detectable | 0.05 | 1.5 |
| 15 | Calcium (as Ca) | mg/litire | IS : 3025(Pt.-40) | 174 | 75 | 200 |
| 16 | Magnesium (as Mg) | mg/litire | IS : 3025(Pt.-46) | 88 | 30 | 100 |
| 17 | Zinc (as ZN) | mg/litire | IS : 3025(Pt.-49) | <5 | 5 | 15 |
| 18 | Residual Chlorine | mg/litire | IS : 3025(Pt.-26) | <0.1 | 0.2 | 1.0 |
| 19 | Manganese (as Mn) | mg/litire | IS : 3025(Pt.-59) | <0.1 | 0.1 | 0.3 |
| 20 | Nitrates | mg/litire | IS : 3025(Pt.-34) | 22.6 | 45 | No Relaxation |
| 21 | Phenolic Compound | mg/litire | IS : 3025(Pt.-43) | Not Detectable | 0.001 | 0.002 |
| 22 | Cadmium | mg/litire | IS : 3025(Pt.-41) | Not Detectable | 0.01 | No Relaxation |
| 23 | Lead | mg/litire | IS : 3025(Pt.-47) | Not Detectable | 0.05 | No Relaxation |
| 24 | Chromium | mg/litire | IS : 3025(Pt.-52) | Not Detectable | 0.05 | No Relaxation |
| 25 | Mercury | mg/litire | IS : 3025(Pt.-48) | Not Detectable | 0.001 | No Relaxation |
| 26 | Alkalinity | mg/litire | IS : 3025(Pt.-23) | 306 | 200 | 600 |
| 27 | Aluminium | mg/litire | IS : 3025(Pt.-55) | Not Detectable | 0.03 | 0.20 |
| 28 | E.Coli | - | IS : 1622 | Absent/100ml | - | Absent/100 ml |

*** End of the reprots ***

Checked By

Authorised Signatory

Note

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2. The results listed refer only to the tested sample and applicable parameters. Endorsement of product is neither inferred nor implied.
3. Total liability of our works is limited to invoiced amount.
4. This report can not be used as an evidence in the court of law without the written approval of lab.
5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.



TEST REPORT



ULR : TC1122024200003044F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0100002624/N
 *Customer Ref.No. : NS
 *Reference Date : NS
 Date of Sampling : 08/04/2024
 Date of Received : 09/04/2024
 Date of Issue : 10/04/2024
 Start Date of Analysis : 09/04/2024
 Date of Completion : 10/04/2024
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/025
 Test Method Deviation : NA
 Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | DMC -07 GBH -Area | Day time(12:45PM to12:55PM) | 84.6 | 90.0 (on 8 Hourly Basis) |
| 2. | DMC -07 GBH -Area | Night time(10:45PM to10:55PM) | 80.2 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

[Signature]

REVIEWED BY

[Signature]
 Dwakar Jha
 D. G. M. Technical
 AUTHORIZED SIGNATORY
 Environment

- Remarks:
- This Test Report is not valid without a hologram.
 - The Results listed refer only to the above tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.
 - Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.
 - This Test Report is not to be reproduced wholly or in part as evidence in the Court of law without written permission from SIMA Labs Pvt. Ltd.
 - The Test Report should not be used wholly or in part in any advertising media without written permission from SIMA Labs Pvt. Ltd.
 - The sample(s) of Drugs & Cosmetics will be destroyed after one year, Perishable samples (Other than Drugs & Cosmetics) will be destroyed after 7 days and non perishable samples will be destroyed after 30 days of the date of issue of Test Report or unless otherwise specified.
 - SIMA Labs Pvt. Ltd. will not be held responsible for the authenticity of any photocopied, forged and or partially presented test reports.
 - SIMA Labs Pvt. Ltd. will ensure all corrective action as per our policy in case of any discrepancy in any sample tested by SIMA Labs Pvt. Ltd.
 - Re-testing charges will be applicable in case the results are reproducible.
 - Duplicable copy will be issued on chargeable basis.
 - SIMA Stands for : Sophisticated Industrial Materials Analytic





TEST REPORT



ULR : TC1122024200003045F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002624/N
***Customer Ref.No.** : NS
***Reference Date** : NS
Date of Sampling : 08/04/2024
Date of Received : 09/04/2024
Date of Issue : 10/04/2024
Start Date of Analysis : 09/04/2024
Date of Completion : 10/04/2024
Environmental Condition : 25±2°C,RH50±15%
Sample Condition : OK
***Sample Qty.** : NS
SOP/Sampling Plan : SIMA/ENV/SOP/025
Test Method Deviation : NA
Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|-------------------------------|--------------------------|--------------------------------|
| 1. | GBF -07 GBH -Area | Day time(01:00PM to01:10PM) | 87.8 | 90.0 (on 8 Hourly Basis) |
| 2. | GBF -07 GBH -Area | Night time(11:05PM to11:15PM) | 79.2 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

Diwakar Jha
 D. G. M. Technical
 Authorized Signatory
 Environment
 AUTHORIZED SIGNATORY

- Remarks:**
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 - Re-testing charges will be applicable in case the results are reproducible.
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* Indicates details provided by the customer



TEST REPORT



ULR : TC1122024200003046F

Party Code : E/HR/17717
 *Issued to Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002724/N
 *Customer Ref.No. : NS
 *Reference Date : NS
 Date of Sampling : 08/04/2024
 Date of Received : 09/04/2024
 Date of Issue : 10/04/2024
 Start Date of Analysis : 09/04/2024
 Date of Completion : 10/04/2024
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/025
 Test Method Deviation : NA
 Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | GBB -11 GBH Area | Day time(01:15PM to01:25PM) | 83.9 | 90.0 (on 8 Hourly Basis) |
| 2. | GBB -11 GBH Area | Night time(11:20PM to11:30PM) | 80.6 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

[Signature]
 REVIEWED BY

[Signature]
 D. G. M. Technical
 Authorized Signatory
 Environment
 AUTHORISED SIGNATORY

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TEST REPORT



ULR : TC1122024200003047F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002824/N
***Customer Ref.No.** : NS
***Reference Date** : NS
Date of Sampling : 08/04/2024
Date of Received : 09/04/2024
Date of Issue : 10/04/2024
Start Date of Analysis : 09/04/2024
Date of Completion : 10/04/2024
Environmental Condition : 25±2°C,RH50±15%
Sample Condition : OK
***Sample Qty.** : NS
SOP/Sampling Plan : SIMA/ENV/SOP/025
Test Method Deviation : NA
Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

| RESULTS OF ANALYSIS | | | | |
|---|----------------------------|-------------------------------|--------------------------|--------------------------------|
| Reference : As Per Factory Act.-1948/IS:9989 | | | | |
| Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024 | | | | |
| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
| 1. | BMC -22 CB -Area | Day time(01:30PM to01:40PM) | 87.5 | 90.0 (on 8 Hourly Basis) |
| 2. | BMC -22 CB -Area | Night time(11:35PM to11:45PM) | 83.2 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

D. G. M. Technical
 Authorized Signatory
 AUTHORIZED SIGNATORY

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TEST REPORT



ULR : TC1122024200003049F

Party Code : E/HR/17717
*Issued to : Escorts Kubota Limited

(Plant-1) 18/4, Mathura Road, Faridabad,
Haryana-121007 . .

REPORT NO. : SE0409002924/N
*Customer Ref.No. : NS

*Reference Date : NS
Date of Sampling : 08/04/2024 To 09/04/2024
Date of Received : 09/04/2024
Date of Issue : 10/04/2024
Start Date of Analysis : 09/04/2024
Date of Completion : 10/04/2024
Environmental Condition : 25±2°C, RH50±15%
Sample Condition : OK
*Sample Qty. : NS
SOP/Sampling Plan : SIMA/ENV/SOP/025
Test Method Deviation : NA
Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level of M/S Escorts Kubota Limited was monitored by us from 08/04/2024 to 09/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | BSD -03 CB -Area | Day time(01:45PM to01:55PM) | 89.2 | 90.0 (on 8 Hourly Basis) |
| 2. | BSD -03 CB -Area | Night time(11:50PM to12:00AM) | 85.3 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

D. G. M. Technical
Authorized Signatory
AUTHORISED SIGNATORY

Remarks: 1. This Test Report is not valid without a hologram.

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SIMA LABS

Sophisticated Industrial Materials Analytic Labs Pvt. Ltd.

(GOVT. APPROVED TESTING LABORATORIES)

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Address : A-3/7, Mayapuri Industrial Area,
Ph-II, New Delhi - 110064

Phone : +(91)-(011) 43854300

Email : reports@simalab.com

CIN No : U74899DL1988PTC031785

Website : www.simalab.net | www.simalab.com

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TEST REPORT



ULR : TC1122024200003050F

Party Code : E/HR/17717
*Issued to : Escorts Kubota Limited

(Plant-1) 18/4, Mathura Road, Faridabad,
Haryana-121007 . .

REPORT NO. : SE0409003024/N
*Customer Ref.No. : NS
*Reference Date : NS
Date of Sampling : 08/04/2024 To 09/04/2024
Date of Received : 09/04/2024
Date of Issue : 10/04/2024
Start Date of Analysis : 09/04/2024
Date of Completion : 10/04/2024
Environmental Condition : 25±2°C,RH50±15%
Sample Condition : OK
*Sample Qty. : NS
SOP/Sampling Plan : SIMA/ENV/SOP/025
Test Method Deviation : NA
Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level of M/S Escorts Kubota Limited was monitored by us from 08/04/2024 to 09/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | BMC -29 CB -Area | Day time(02:00PM to02:10PM) | 84.6 | 90.0 (on 8 Hourly Basis) |
| 2. | BMC -29 CB -Area | Night time(12:05AM to12:15AM) | 76.7 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

D. G. M. Technical
Authorized Signatory
AUTHORISED SIGNATORY
Environment

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TEST REPORT



ULR : TC1122024200003048F

Party Code : E/HR/17717
*Issued to : Escorts Kubota Limited

(Plant-1) 18/4, Mathura Road, Faridabad,
Haryana-121007 . .

REPORT NO. : SE0409003124/N
*Customer Ref.No. : NS

*Reference Date : NS
Date of Sampling : 08/04/2024 To 09/04/2024
Date of Received : 09/04/2024
Date of Issue : 10/04/2024
Start Date of Analysis : 09/04/2024
Date of Completion : 10/04/2024
Environmental Condition : 25±2°C, RH50±15%
Sample Condition : OK
*Sample Qty. : NS
SOP/Sampling Plan : SIMA/ENV/SOP/025
Test Method Deviation : NA
Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level of M/S Escorts Kubota Limited was monitored by us from 08/04/2024 to 09/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | BMC -02 CB -Area | Day time(02:15PM to02:25PM) | 87.5 | 90.0 (on 8 Hourly Basis) |
| 2. | BMC -02 CB -Area | Night time(12:20AM to12:30AM) | 80.2 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

Diwakar Jha
D. G. M. Technical
Authorized Signatory
ENVIRONMENT

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TEST REPORT



ULR : TC1122024200003043F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002424/N
 *Customer Ref.No. : NS
 *Reference Date : NS
 Date of Sampling : 08/04/2024
 Date of Received : 09/04/2024
 Date of Issue : 10/04/2024
 Start Date of Analysis : 09/04/2024
 Date of Completion : 10/04/2024
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/025
 Test Method Deviation : NA
 Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|-------------------------------|--------------------------|--------------------------------|
| 1. | BWT -01 DH -Area | Day time(12:30PM to12:40PM) | 86.2 | 90.0 (on 8 Hourly Basis) |
| 2. | BWT -01 DH -Area | Night time(10:30PM to10:40PM) | 79.7 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

D. G. M. Technical
 Authorized Signatory
 AUTHORIZED SIGNATORY

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TEST REPORT



ULR : TC1122024200003042F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002324/N
 *Customer Ref.No. : NS
 *Reference Date : NS
 Date of Sampling : 08/04/2024
 Date of Received : 09/04/2024
 Date of Issue : 10/04/2024
 Start Date of Analysis : 09/04/2024
 Date of Completion : 10/04/2024
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/025
 Test Method Deviation : NA
 Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|----------------------------------|--------------------------|--------------------------------|
| 1. | BSM -01 DH -Area | Day time(12:15PM to12:25PM) | 88.7 | 90.0 (on 8 Hourly Basis) |
| 2. | BSM -01 DH -Area | Night time(10:15PM to10:25PM) | 82.1 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

[Signature]
 REVIEWED BY

[Signature]
 D. G. M. Technical
 Authorized Signatory
 Environment

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TEST REPORT



ULR : TC1122024200003041F

Party Code : E/HR/17717
 *Issued to : Escorts Kubota Limited
 (Plant-1) 18/4, Mathura Road, Faridabad,
 Haryana-121007 . .

REPORT NO. : SE0409002224/N
 *Customer Ref.No. : NS
 *Reference Date : NS
 Date of Sampling : 08/04/2024
 Date of Received : 09/04/2024
 Date of Issue : 10/04/2024
 Start Date of Analysis : 09/04/2024
 Date of Completion : 10/04/2024
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/025
 Test Method Deviation : NA
 Sample Collection : Sample Drawn By Us

*Sample Name : Noise Monitoring (Work Zone)

RESULTS OF ANALYSIS

Reference : As Per Factory Act.-1948/IS:9989

Sample Description: Work Zone Noise level from different points of M/S Escorts Kubota Limited was monitored by us on 08/04/2024

| S.No. | Location of Sampling Point | Exposure Time | Avg. Instant Value dB(A) | Permissible Limit dB(A) (Max.) |
|-------|----------------------------|-------------------------------|--------------------------|--------------------------------|
| 1. | DF -04 DH -Area | Day time(12:00PM to12:10PM) | 87.6 | 90.0 (on 8 Hourly Basis) |
| 2. | DF -04 DH -Area | Night time(10:00PM to10:10PM) | 83.5 | " |

The above mentioned noise level meets the specification of Factory Act Standard.

--- End of Test Report ---

REVIEWED BY

D. G. M. Technical
 Authorized Signatory
 AUTHORIZED SIGNATORY
 Environment

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HARYANA STATE POLLUTION CONTROL BOARD

**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-
hspcbrofr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313091424FDBDCTO78009636

Dated:01/10/2024

To.

M/s :M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad

Subject: Grant of consent to operate to M/s M/s Escorts Kubota India Pvt. Ltd..

Please refer to your application no. 78009636 received on dated 2024-09-09 in regional office Faridabad. With reference to your above application for consent to operate, M/s M/s Escorts Kubota India Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

| | |
|-------------------------------------|--|
| Consent Under | BOTH |
| Period of consent | 01/10/2024 - 30/09/2025 |
| Industry Type | Automobile Manufacturing (integrated facilities) |
| Category | RED |
| Investment(In Lakh) | 35519.406 |
| Total Land Area(Sq. meter) | 31265.0 |
| Total Builtup Area(Sq. meter) | 24215.0 |
| Quantity of effluent | |
| 1. Trade | 120.0 KL/Day |
| 2. Domestic | 48.0 KL/Day |
| Number of outlets | 2.0 |
| Mode of discharge | |
| 1. Domestic | recycle and reuse |
| 2. Trade | Public Sewer |
| Domestic Effluent Parameters | |
| 1. BOD | 10 mg/l |
| 2. COD | 50 mg/l |
| 3. TSS | 20 mg/l |
| 4. pH | 6.5-8.5 |
| 5. Total Nitrogen | 10 mg/l |
| 6. Fecal Colifoam MPN/100 | less than 100 |
| Trade Effluent Parameters | |
| 1. BOD | 30 mg/l |
| 2. COD | 250 mg/l |

| | |
|--|-----------------------|
| 3. TSS | 100 mg/l |
| 4. Oil & Grease | 10 mg/l |
| 5. Iron as Fe | 3 mg/l |
| 6. pH | 6.5 -8.5 |
| Number of stacks | 12 |
| Height of stack | |
| 1. ED Oven Fan | 24 Meter |
| 2. Top Coat Oven | 24 Meter |
| 3. Dry off Oven | 24 Meter |
| 4. Bake Oven | 24 Meter |
| 5. Hot Water Generator 1 | 30 Meter |
| 6. Hot water Generator 2 | 30 Meter |
| 7. Paint Booth 1 | 24.89 Meter |
| 8. Paint Booth 2 | 24.89 Meter |
| 9. Paint Booth 3 | 24.89 Meter |
| 10. Stack attached to Genset Capacity 650 KVA | 30 Meter |
| 11. Stack attached to PNG based Genset Capacity 1875 KVA | 30 Meter |
| 12. Stack attached to PNG based Genset Capacity 1875 KVA | 30 Meter |
| Emission parameters | |
| 1. SPM | 150 mg/m ³ |
| Product Details | |
| 1. Tractors | 174 Numbers/ day |
| Capacity of boiler | |
| 1. NA | Ton/hr |
| Type of Furnace | |
| 1. NA | |
| Type of Fuel | |
| 1. PNG | KL/day |
| 2. Diesel | 1.3 KL/day |
| 3. Electricity | Kilowatt/day |
| Raw Material Details | |
| CLUTCH HOUSING | 174 Numbers/Day |
| D I F F E R N T I A L H O U S I N G | 174 Numbers/Day |
| F R O N T A X L E H O U S I N G | 174 Numbers/Day |
| HYDRAULIC LIFT | 174 Numbers/Day |
| ALTERNATOR | 174 Numbers/Day |
| RADIATOR SELF FRAME ASSEMBLY | 174 Numbers/Day |

| | |
|--------------------------------------|-----------------|
| FAN BELT | 174 Numbers/Day |
| ENGINE ASSEMBLY | 174 Numbers/Day |
| BONNET | 174 Numbers/Day |
| REAR HOOD | 174 Numbers/Day |
| FENDER | 174 Numbers/Day |
| 3 POINT LINK | 174 Numbers/Day |
| STARTER MOTOR | 174 Numbers/Day |
| RADIATOR | 174 Numbers/Day |
| REAR WHEELS | 348 Numbers/Day |
| FRONT WHEELS | 348 Numbers/Day |
| SILENCER | 174 Numbers/Day |
| HARDWARES SET | 174 Numbers/Day |
| R E A R A X L E H O U S I N G | 348 Numbers/Day |

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted is without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board.
3. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same.
4. Unit will obtain necessary Authorization HWM Rules, 2016& will apply for CTO renewal at least 90 days before expiry date of CTO.
5. Unit will deposit balance fee, if any found at any stage pending against the unit.
6. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to

comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 7. Unit will submit Annual report of Hazardous waste management Rules and environment statement as per the provision of applicable laws. 8. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA. 9. Unit will comply the direction no. 76 of CAQM for regulation of DG set and will maintain logbook for DG set operation mentioning entries running hours of DG set, in compliance of CAQM directions.

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*



प्ररूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.) : P/NC/HN/15/1954(P462814)

फीस रूपए (Fee Rs.) 5000/- per year

M/s. ESCORTS KUBOTA INDIA PVT. LTD, 18/4, Mathura road, Faridabad, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम 20.00 KL आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/NC/HN/15/1954 (P462814) तारीख 28/09/2020 जो कि इससे उपाबद्ध है, में दिखाए गए स्थान पर भण्डारकरण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/s. ESCORTS KUBOTA INDIA PVT. LTD, 18/4, Mathura road, Faridabad, Faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 valid only for the importation and storage of 20.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/NC/HN/15/1954(P462814) dated 28/09/2020 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2029 तक प्रवृत्त रहेगी।

The Licence shall remain in force till the 31st day of December 2029

| पेट्रोलियम का विवरण /Description of Petroleum | अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL |
|---|--|
| वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk | NIL |
| वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk | NIL |
| वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk | 20.00 KL |
| वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk | NIL |
| कुल क्षमता /Total Capacity | 20.00 KL |

September 28, 2020

Jt. Chief Controller of Explosives
NC, Faridabad

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टां संलग्न अनुमोदित नक्शों में दिखाई गई हैं Plot No: 18/4, Mathura road Faridabad, faridabad, Taluka: Faridabad, District: FARIDABAD, State: Haryana, PIN: 121007 स्थान पर अवस्थित है तथा उसमें निम्नलिखित 1 Under Ground tank(s) for CLASS B सम्मिलित हैं।

<https://online.peso.gov.in/PesoOnline/onlineApplicaton/OfInPrintLetter.aspx?IType=...> 29-09-2020



Haryana State Pollution Control Board
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)
Email:- hspcbrofr@gmail.com



No. :HWM/FDBD/2022/7910922

DT: 03/08/2022

To

M/s M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad
 Faridabad 1

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:7910922 dated: 03/08/2022
2. Sanjay Verma of M/s Escorts Kubota India Pvt. Ltd. is hereby granted an authorization for generation, storage on the premises situated at 18/4, Mathura Road, Faridabad

HARYANA STATE
 Details of Authorization

| S.No. | Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity |
|-------|---|--|--------------------|
| 1 | Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil | through authorized recycler | 12 KL/Annu m |
| 2 | Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment | Through GEPIL | 70 T/Annum |
| 3 | Production and/or industrial use of paints, pigments, lacquers, varnishes and inks , Process wastes, residues & sludges | Through GEPIL | 70 T/Annum |
| 4 | Handling of Hazardous chemicals and wastes, Empty barrels/containers/liners contaminated with hazardous chemicals/wastes | through authorized vendor | 22.74 T/Annum |
| 5 | Metal surface treatment, such as etching, staining, polishing, galvanising plating etc., Phosphate sludge | Through GEPIL | 10 T/Annum |

1. The authorization shall be valid for a period of 03/08/2022 to 30/09/2024
2. The authorization is subject to the following general and specific conditions :-
 - (i) **1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters with in standards prescribed under Environment (Protection) Rules, 1986.**
 - 2. The unit will submit the Annual Report under HWM Rules by 30th June.**
 - 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.**
 - 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF /recyclers / Refiners of hazardous waste.**
 - 5. Unit will submit copy of manifests of lifting waste to this office.**
 - 6. The unit will generate manifest through HROCMMS online portal.**
 - 7. Unit will renew the agreement before expiry of same.**
 - 8. Unit must have a valid CTO for a period recommended herewith, in case of failure this authorization will be considered as null and void.**
 - 9. Unit will liable to pay environmental compensation at any stage imposed by the Board.**
 - 10. Unit will comply with all the directions issued by CAQM.**
 - 11. Unit will submit the copy of agreement with GEPIL and authorized oil recycler within 90 days from the date of grant of this authorization.**

HARYANA STATE

**Regional Officer Faridabad
 For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

**Regional Officer Faridabad
For Haryana State Pollution Control Board**





ARIHANT ANALYTICAL LABORATORY PVT. LTD.

96

AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonapat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

TEST CERTIFICATE

Page 1 of 1

| | | | |
|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110007 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|-----------------------------------|----------------------------|
| Plant/Section | : DG Section |
| Stack Identification | : Stack attached to DG Set |
| Source of Emission | : DG Set |
| Capacity | : 650 KVA |
| Type of Stack | : Metal |
| Diameter of Stack | : 12" |
| Height of Stack from Ground Level | : 30m |
| Height from Roof Level | : - |
| Height at Which Sampling Port | : 15m |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG+HSD |
| Normal Operating Schedule | : As per requirement |
| Duration of Monitoring | : 40 Min. |
| Emission Control (if any) | : Nil |

Observations

| | |
|---|-----------|
| Ambient Temperature(°C) | : 21 |
| Stack Temperature (°C) | : 198 |
| Average Stack Velocity (m/s) | : 13.15 |
| Quantity of emission (Nm ³ /hr.) | : 2060.76 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|--|---------|--------------------------------|------------------------|---|
| 1 | Particulate Matter (as PM) | g/kw-hr | 0.08 | ≤ 0.2 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | g/kw-hr | BDL <small>(DL=5.0)</small> | NS | IS 11255(P-2)-1985 |
| 3 | Oxides of Nitrogen (as NO _x) + Hydrocarbon (as Methane) | g/kw-hr | 0.94 | ≤ 4.0 | IS 11255(P-7)-2005 + IS 11255(P-15)-2019 |
| 4 | Carbon Monoxide (as CO) | g/kw-hr | 0.42 | ≤ 3.5 | IS 13270- 1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

- Note:**
1. The Result Indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred not implied.
 2. Total liability of our laboratory is limited to the invoice amount.
 3. This report shall not be reproduced wholly or in part without written consent of the laboratory.
 4. This report shall not be used in any advertising media or as evidence in the court of law without prior written consent of the laboratory.
 5. The non-perishable sample received shall be destroyed after one month and perishable sample shall be destroyed after one week from the date of issue of report unless specified.



TEST CERTIFICATE

Page 1 of 1

| | | | |
|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110008 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|---|---|
| Plant/Section | : Oven Section |
| Stack Identification | : Stack attached to Sheet Metal Top Coat Oven Exhaust |
| Source of Emission | : Process Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.75m |
| Height of Stack from Ground Level | : 24m |
| Height from Roof Level | : 3m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |
| Observations | |
| Ambient Temperature(°C) | : 21 |
| Stack Temperature (°C) | : 76 |
| Average Stack Velocity (m/s) | : 8.61 |
| Quantity of emission (Nm ³ /hr.) | : 11384.14 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 38.5 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.9 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED LABORATORY

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| | | | |
|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110009 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 08/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|-----------------------------------|--|
| Plant/Section | : Oven Section |
| Stack Identification | : Stack attached to Dry Off Oven Exhaust |
| Source of Emission | : Process Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.65m |
| Height of Stack from Ground Level | : 24m |
| Height from Roof Level | : 3m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |

Observations

| | |
|---|-----------|
| Ambient Temperature(°C) | : 21 |
| Stack Temperature (°C) | : 78 |
| Average Stack Velocity (m/s) | : 8.64 |
| Quantity of emission (Nm ³ /hr.) | : 8526.37 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 32.7 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 9.3 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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 5. The non-perishable sample received shall be destroyed after one month and perishable sample shall be destroyed after one week from the date of issue of report unless specified.



TEST CERTIFICATE

| | | | |
|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110010 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 08 /01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|---|---------------------------------------|
| Plant/Section | : Oven Section |
| Stack Identification | : Stack attached to Bake Oven Exhaust |
| Source of Emission | : Process Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.65m |
| Height of Stack from Ground Level | : 24m |
| Height from Roof Level | : 3m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |
| Observations | |
| Ambient Temperature(°C) | : 21 |
| Stack Temperature (°C) | : 85 |
| Average Stack Velocity (m/s) | : 8.72 |
| Quantity of emission (Nm ³ /hr.) | : 8442.63 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 35.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 11.2 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110011 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 08/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|---|---|
| Plant/Section | : Hot Water Generator Section |
| Stack Identification | : Stack attached to Chassis Hot Water Generator |
| Source of Emission | : Generator Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.60m |
| Height of Stack from Ground Level | : 30m |
| Height from Roof Level | : 9m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |
| Observations | |
| Ambient Temperature (°C) | : 21 |
| Stack Temperature (°C) | : 98 |
| Average Stack Velocity (m/s) | : 9.65 |
| Quantity of emission (Nm ³ /hr.) | : 7682.22 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 31.8 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.1 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****


ASHUTOSH SRIVASTAVA
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| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110012 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|-----------------------------------|---|
| Plant/Section | : Hot Water Generator Section |
| Stack Identification | : Stack attached to Sheet Metal Hot Water Generator |
| Source of Emission | : Generator Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.60m |
| Height of Stack from Ground Level | : 30m |
| Height from Roof Level | : 9m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |

Observations

| | |
|---|-----------|
| Ambient Temperature (°C) | : 21 |
| Stack Temperature (°C) | : 122 |
| Average Stack Velocity (m/s) | : 10.70 |
| Quantity of emission (Nm ³ /hr.) | : 7997.50 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|--------------------------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 33.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL <small>(DL=5.0)</small> | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 10.9 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

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| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|---|--|
| Plant/Section | : Paint Section |
| Stack Identification | : Stack attached to Chassis Top Coat Booth Exhaust |
| Source of Emission | : Paint Booth Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.60m |
| Height of Stack from Ground Level | : 24.89m |
| Height from Roof Level | : 21m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |
| Observations | |
| Ambient Temperature (°C) | : 21 |
| Stack Temperature (°C) | : 48 |
| Average Stack Velocity (m/s) | : 9.19 |
| Quantity of emission (Nm ³ /hr.) | : 8447.06 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 25.9 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 9.1 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****


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| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110014 |
| Sample Description: | Stack Emission | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 | Date of Starting: | 10/01/2024 |
| Name of Project: | M/s Escorts Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sampling Done By: | AAL |

TEST RESULT

| | |
|---|--|
| Plant/Section | : Paint Section |
| Stack Identification | : Stack attached to Chassis Primer Booth Exhaust |
| Source of Emission | : Paint Booth Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.60m |
| Height of Stack from Ground Level | : 24.89m |
| Height from Roof Level | : 21m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |
| Observations | |
| Ambient Temperature (°C) | : 21 |
| Stack Temperature (°C) | : 41 |
| Average Stack Velocity (m/s) | : 8.81 |
| Quantity of emission (Nm ³ /hr.) | : 8285.64 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 36.2 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 11.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


ANURAG KUMAR
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Issued To: M/s Amlink Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL ENV-20240110015

Sample Description: Stack Emission

Date of Receiving: 10/01/2024

Date of Monitoring: 09/01/2024

Date of Starting: 10/01/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Date of Completion: 15/01/2024

Date of Reporting: 15/01/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Paint Section
Stack Identification : Stack attached to Sheet Metal Booth Exhaust
Source of Emission : Paint Booth Stack
Capacity : NA
Type of Stack : M.S
Diameter of Stack : 0.60m
Height of Stack from Ground Level : 24.89m
Height from Roof Level : 21m
Height at Which Sampling Port : --
Product Manufacturing : Tractor Assembly
Type of Fuel Used : PNG
Normal Operating Schedule : 16 Hrs./day
Duration of Monitoring : 45 Min.
Emission Control (if any) : Nil

Observations
Ambient Temperature(°C) : 21
Stack Temperature (°C) : 45
Average Stack Velocity (m/s) : 7.82
Quantity of emission (Nm³/hr.) : 7018.26

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 28.6 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 9.8 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
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Sample Description: Stack Emission

Date of Monitoring: 09/01/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240110016

Date of Receiving: 10/01/2024

Date of Starting: 10/01/2024

Date of Completion: 15/01/2024

Date of Reporting: 15/01/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Production Area

Stack Identification : Stack attached to ED Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.75m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 21

Stack Temperature (°C) : 64

Average Stack Velocity (m/s) : 9.13

Quantity of emission (Nm³/hr.) : 12496.93

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 28.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 10.2 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
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Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719023

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : DG Section

Stack Identification : Stack attached to DG Set

Source of Emission : DG Set

Capacity : 650 KVA

Type of Stack : Metal

Diameter of Stack : 12"

Height of Stack from Ground Level : 30m

Height from Roof Level : -

Height at Which Sampling Port : 15m

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG+HSD

Normal Operating Schedule : As per requirement

Duration of Monitoring : 40 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 38

Stack Temperature (°C) : 225

Average Stack Velocity (m/s) : 12.79

Quantity of emission (Nm³/hr.) : 1896.01

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|---------|---------|------------------------|--|
| 1 | Particulate Matter (as PM) | g/kw-hr | 0.08 | ≤ 0.2 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | g/kw-hr | 0.17 | NS | IS 11255(P-2)-1985 |
| 3 | Oxides of Nitrogen (as NO _x) + Hydrocarbon (as Methane) | g/kw-hr | 1.12 | ≤ 4.0 | IS 11255(P-7)-2005 + IS 11255(P-15)-2019 |
| 4 | Carbon Monoxide (as CO) | g/kw-hr | 0.45 | ≤ 3.5 | IS 13270- 1992 |

NS=Not Specified

End of Report

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ASHUTOSH SRIVASTAVA
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Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719024

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Oven Section

Stack Identification : Stack attached to Sheet Metal Top Coat Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.75m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 38

Stack Temperature (°C) : 85

Average Stack Velocity (m/s) : 9.48

Quantity of emission (Nm³/hr.) : 12221.94

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 38.7 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 14.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


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Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719025

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Oven Section

Stack Identification : Stack attached to Dry Off Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.65m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 38

Stack Temperature (°C) : 87

Average Stack Velocity (m/s) : 9.65

Quantity of emission (Nm³/hr.) : 9294.27

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 32.9 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 16.3 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
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Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719026

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Oven Section

Stack Identification : Stack attached to Bake Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.65m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature (°C) : 38

Stack Temperature (°C) : 89

Average Stack Velocity (m/s) : 9.68

Quantity of emission (Nm³/hr.) : 9268.56

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 35.7 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 17.2 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719027

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Hot Water Generator Section

Stack Identification : Stack attached to Chassis Hot Water Generator

Source of Emission : Generator Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 30m

Height from Roof Level : 9m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature (°C) : 37

Stack Temperature (°C) : 102

Average Stack Velocity (m/s) : 9.7

Quantity of emission (Nm³/hr.) : 7642.68

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 37.6 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 14.9 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
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Noida – 201 301 (UP)

Report No. AAL ENV-20240719028

Sample Description: Stack Emission

Date of Receiving: 19/07/2024

Date of Monitoring: 18/07/2024

Date of Starting: 19/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Hot Water Generator Section
 Stack Identification : Stack attached to Sheet Metal Hot Water Generator
 Source of Emission : Generator Stack
 Capacity : NA
 Type of Stack : M.S
 Diameter of Stack : 0.60m
 Height of Stack from Ground Level : 30m
 Height from Roof Level : 9m
 Height at Which Sampling Port : --
 Product Manufacturing : Tractor Assembly
 Type of Fuel Used : PNG
 Normal Operating Schedule : 16 Hrs./day
 Duration of Monitoring : 45 Min.
 Emission Control (if any) : Nil

Observations
 Ambient Temperature(°C) : 37
 Stack Temperature (°C) : 126
 Average Stack Velocity (m/s) : 10.24
 Quantity of emission (Nm³/hr.) : 7578.32

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 34.9 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 14.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

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TEST REPORT

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Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719029

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**

Stack Identification : Stack attached to Chassis Top Coat Booth Exhaust

Source of Emission : Paint Booth Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 24.89m

Height from Roof Level : 21m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature (°C) : 37

Stack Temperature (°C) : 65

Average Stack Velocity (m/s) : 9.42

Quantity of emission (Nm³/hr.) : 8233.81

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 31.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.9 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

AAL
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A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719030

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**

Stack Identification : Stack attached to Chassis Primer Booth Exhaust

Source of Emission : Paint Booth Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 24.89m

Height from Roof Level : 21m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 38

Stack Temperature (°C) : 62

Average Stack Velocity (m/s) : 9.38

Quantity of emission (Nm³/hr.) : 8270.60

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 36.9 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 15.2 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


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TEST REPORT

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL ENV-20240719031

Sample Description: Stack Emission

Date of Receiving: 19/07/2024

Date of Monitoring: 18/07/2024

Date of Starting: 19/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**
 Stack Identification : **Stack attached to Sheet Metal Booth Exhaust**
 Source of Emission : **Paint Booth Stack**
 Capacity : **NA**
 Type of Stack : **M.S**
 Diameter of Stack : **0.60m**
 Height of Stack from Ground Level : **24.89m**
 Height from Roof Level : **21m**
 Height at Which Sampling Port : **--**
 Product Manufacturing : **Tractor Assembly**
 Type of Fuel Used : **PNG**
 Normal Operating Schedule : **16 Hrs./day**
 Duration of Monitoring : **45 Min.**
 Emission Control (if any) : **Nil**

Observations
 Ambient Temperature (°C) : **38**
 Stack Temperature (°C) : **64**
 Average Stack Velocity (m/s) : **9.27**
 Quantity of emission (Nm³/hr.) : **8123.85**

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 33.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.8 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

****End of Report****

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TEST REPORT

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Sample Description: Stack Emission

Date of Monitoring: 18/07/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719032

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Production Area**

Stack Identification : **Stack attached to ED Oven Exhaust**

Source of Emission : **Process Stack**

Capacity : **NA**

Type of Stack : **M.S**

Diameter of Stack : **0.75m**

Height of Stack from Ground Level : **24m**

Height from Roof Level : **3m**

Height at Which Sampling Port : **--**

Product Manufacturing : **Tractor Assembly**

Type of Fuel Used : **PNG**

Normal Operating Schedule : **16 Hrs./day**

Duration of Monitoring : **45 Min.**

Emission Control (if any) : **Nil**

Observations

Ambient Temperature (°C) : **38**

Stack Temperature (°C) : **75**

Average Stack Velocity (m/s) : **9.35**

Quantity of emission (Nm³/hr.) : **12396.30**

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 29.5 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 12.7 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


ASHUTOSH SRIVASTAVA
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TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416007

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : DG Section

Stack Identification : Stack attached to DG Set

Source of Emission : DG Set

Capacity : 650 KVA

Type of Stack : Metal

Diameter of Stack : 12"

Height of Stack from Ground Level : 30m

Height from Roof Level : -

Height at Which Sampling Port : 15m

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG+HSD

Normal Operating Schedule : As per requirement

Duration of Monitoring : 40 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature (°C) : 36

Stack Temperature (°C) : 218

Average Stack Velocity (m/s) : 11.61

Quantity of emission (Nm³/hr.) : 1745.15

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|---------|---------|------------------------|--|
| 1 | Particulate Matter (as PM) | g/kw-hr | 0.09 | ≤ 0.2 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | g/kw-hr | 0.12 | NS | IS 11255(P-2)-1985 |
| 3 | Oxides of Nitrogen (as NO _x) + Hydrocarbon (as Methane) | g/kw-hr | 0.88 | ≤ 4.0 | IS 11255(P-7)-2005 + IS 11255(P-15)-2019 |
| 4 | Carbon Monoxide (as CO) | g/kw-hr | 0.36 | ≤ 3.5 | IS 13270- 1992 |

NS=Not Specified

End of Report

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

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 A-48, Sector-64,
 Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416008

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

| | |
|-----------------------------------|---|
| Plant/Section | : Oven Section |
| Stack Identification | : Stack attached to Sheet Metal Top Coat Oven Exhaust |
| Source of Emission | : Process Stack |
| Capacity | : NA |
| Type of Stack | : M.S |
| Diameter of Stack | : 0.75m |
| Height of Stack from Ground Level | : 24m |
| Height from Roof Level | : 3m |
| Height at Which Sampling Port | : -- |
| Product Manufacturing | : Tractor Assembly |
| Type of Fuel Used | : PNG |
| Normal Operating Schedule | : 16 Hrs./day |
| Duration of Monitoring | : 45 Min. |
| Emission Control (if any) | : Nil |

Observations

| | |
|---|------------|
| Ambient Temperature(°C) | : 35 |
| Stack Temperature (°C) | : 87 |
| Average Stack Velocity (m/s) | : 9.51 |
| Quantity of emission (Nm ³ /hr.) | : 12187.94 |

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 40.2 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 16.8 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

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TEST REPORT

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
 A-48, Sector-64,
 Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416009

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Oven Section**

Stack Identification : Stack attached to Dry Off Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.65m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature (°C) : 35

Stack Temperature (°C) : 89

Average Stack Velocity (m/s) : 9.53

Quantity of emission (Nm³/hr.) : 9129.17

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 35.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 11.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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End of Report

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ASHUTOSH SRIVASTAVA
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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
 A-48, Sector-64,
 Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416010

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Oven Section

Stack Identification : Stack attached to Bake Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.65m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 35

Stack Temperature (°C) : 92

Average Stack Velocity (m/s) : 9.35

Quantity of emission (Nm³/hr.) : 8879.29

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 38.5 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.7 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report


ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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TEST REPORT

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416011

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Hot Water Generator Section**

Stack Identification : Stack attached to Chassis Hot Water Generator

Source of Emission : Generator Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 30m

Height from Roof Level : 9m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 36

Stack Temperature (°C) : 107

Average Stack Velocity (m/s) : 9.54

Quantity of emission (Nm³/hr.) : 7414.96

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 34.2 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 15.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416012

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Hot Water Generator Section

Stack Identification : Stack attached to Sheet Metal Hot Water Generator

Source of Emission : Generator Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 30m

Height from Roof Level : 9m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 36

Stack Temperature (°C) : 132

Average Stack Velocity (m/s) : 10.31

Quantity of emission (Nm³/hr.) : 7521.97

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 30.5 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 12.4 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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TEST REPORT

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 A-48, Sector-64,
 Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416013

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**

Stack Identification : Stack attached to Chassis Top Coat Booth Exhaust

Source of Emission : Paint Booth Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 24.89m

Height from Roof Level : 21m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 35

Stack Temperature (°C) : 62

Average Stack Velocity (m/s) : 9.38

Quantity of emission (Nm³/hr.) : 8770.60

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 28.7 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 12.4 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

NS=Not Specified, BDL=Below Detection Limit DL= Detection Limit

End of Report

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
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Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416014

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**

Stack Identification : Stack attached to Chassis Primer Booth Exhaust

Source of Emission : Paint Booth Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 24.89m

Height from Roof Level : 21m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 36

Stack Temperature (°C) : 58

Average Stack Velocity (m/s) : 9.12

Quantity of emission (Nm³/hr.) : 8134.81

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 33.4 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.7 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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End of Report


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TEST REPORT

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416015

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : **Paint Section**

Stack Identification : Stack attached to Sheet Metal Booth Exhaust

Source of Emission : Paint Booth Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.60m

Height of Stack from Ground Level : 24.89m

Height from Roof Level : 21m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 36

Stack Temperature (°C) : 60

Average Stack Velocity (m/s) : 9.14

Quantity of emission (Nm³/hr.) : 8110.35

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 31.8 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 12.9 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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End of Report

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
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TEST REPORT

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
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Sample Description: Stack Emission

Date of Monitoring: 15/04/2024

Name of Project: M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416016

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Done By: AAL

TEST RESULT

Plant/Section : Production Area

Stack Identification : Stack attached to ED Oven Exhaust

Source of Emission : Process Stack

Capacity : NA

Type of Stack : M.S

Diameter of Stack : 0.75m

Height of Stack from Ground Level : 24m

Height from Roof Level : 3m

Height at Which Sampling Port : --

Product Manufacturing : Tractor Assembly

Type of Fuel Used : PNG

Normal Operating Schedule : 16 Hrs./day

Duration of Monitoring : 45 Min.

Emission Control (if any) : Nil

Observations

Ambient Temperature(°C) : 36

Stack Temperature (°C) : 78

Average Stack Velocity (m/s) : 9.14

Quantity of emission (Nm³/hr.) : 12672.42

| S. No. | Test Parameter | Unit | Results | Limits as per EPA 1986 | Test Methods |
|--------|---|--------------------|-----------------|------------------------|--------------------|
| 1 | Particulate Matter (as PM) | mg/Nm ³ | 31.7 | 150 | IS 11255(P-1)-1985 |
| 2 | Sulphur Dioxide (as SO ₂) | mg/Nm ³ | BDL (DL=5.0) | NS | IS 11255(P-2)-1985 |
| 3 | Oxide of Nitrogen (as NO _x) | mg/Nm ³ | 13.5 | NS | IS 11255(P-7)-2005 |
| 4 | Carbon Monoxide (as CO) | %v/v | <0.1 | 1.0 | IS 13270-1992 |

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End of Report


ASHUTOSH SRIVASTAVA
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| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL WQT-20240109001 |
| Sample Description: | One Sample described as STP Inlet Water, was received. | Date of Receiving: | 09/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Starting: | 09/01/2024 |
| | | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sample Quantity: | 2 Litre |
| | | Sample Packing Condition: | Plastic Bottle |
| | | Sample Collected By: | AAL |

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|--|-----------|---------------------|--------------------|
| 1 | pH Value | - | 7.22 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 237.0 | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 171.0 | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 539.0 | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 4.17 | IS 3025(P-31)-1988 |
| 6 | Total Nitrogen (as N) | mg/l | 56.4 | IS 3025(P-34)-1988 |
| 7 | Faecal Coliform | MPN/100ml | 3.4x10 ⁵ | IS 1622-1981 |

End of Report

Vinay Dixit
(Microbiologist)

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL WQT-20240109002 |
| Sample Description: | One Sample described as STP Outlet Water , was received. | Date of Receiving: | 09/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Starting: | 09/01/2024 |
| | | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sample Quantity: | 2 Litre |
| | | Sample Packing Condition: | Plastic Bottle |
| | | Sample Collected By: | AAL |

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per HSPCB Guidelines | Testing Method |
|--------|--|-----------|---------|---|--------------------|
| 1 | pH Value | - | 7.93 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 12.0 | 20 Max. | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 9.3 | 10 Max. | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 46.0 | 50 Max. | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 0.99 | 1.0 Max. <small>(Discharge into Pond/Lake)</small> | IS 3025(P-31)-1988 |
| 6 | Total Nitrogen (as N) | mg/l | 7.3 | 10 Max. | IS 3025(P-34)-1988 |
| 7 | Faecal Coliform | MPN/100ml | 40 | <100 | IS 1622-1981 |

End of Report

Vinay Dixit
(Microbiologist)

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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| Sample Description: | One Sample described as ETP Inlet Water, was received. | Date of Receiving: | 09/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Starting: | 09/01/2024 |
| | | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sample Quantity: | 2 Litre |
| | | Sample Packing Condition: | Plastic Can |
| | | Sample Collected By: | AAL |

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|--|----------|-------------------------|--------------------|
| 1 | Colour | Hazen | 160 | IS 3025(P-4)-2021 |
| 2 | Odour | - | Mild | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 6.36 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 3954 | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 138.0 | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | 12.4 | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 116.0 | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 458.0 | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | ND _(DL=0.2) | IS 3025(P-52)-2003 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | ND _(DL=0.05) | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 1.32 | IS 3025(P-53)-2003 |

ND = Not Detected, DL=Detection Limit

****End of Report****


ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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| Sample Description: | One Sample described as ETP Outlet Water, was received. | Date of Receiving: | 09/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Starting: | 09/01/2024 |
| | | Date of Completion: | 15/01/2024 |
| | | Date of Reporting: | 15/01/2024 |
| | | Sample Quantity: | 2 Litre |
| | | Sample Packing Condition: | Plastic Can |
| | | Sample Collected By: | AAL |

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per CPCB Guideline | Testing Method |
|--------|--|----------|-------------------------|------------------------------|--------------------|
| 1 | Colour | Hazen | <5.0 | NS | IS 3025(P-4)-2021 |
| 2 | Odour | - | Odourless | NS | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 7.48 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 1852 | NS | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 27.0 | 100 Max. | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | <2.0 | 10 Max. | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 22.5 | 30 Max. | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 112.0 | 250 Max. | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | ND _(DL=0.2) | 2.0 Max. | IS 3025(P-52)-2003 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | ND _(DL=0.05) | 0.1 Max. | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 0.42 | 3.0 Max. | IS 3025(P-53)-2003 |

ND = Not Detected, DL=Detection Limit, NS=Not Specified

End of Report

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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TC-5826

TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL WQT-20240404016

Date of Receiving: 04/04/2024
Date of Starting: 04/04/2024
Date of Completion: 09/04/2024
Date of Reporting: 09/04/2024
Sample Quantity: 2 Litre
Sample Packing Condition: Plastic Can
Sample Collected By: AAL

Sample Description: One Sample described as ETP Inlet Water, (Sample date 04/04/2024) was received.

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|---|----------|-------------------------|--------------------|
| 1 | Colour | Hazen | 140 | IS 3025(P-4)-2021 |
| 2 | Odour | - | Mild | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 6.12 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 4820 | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 158.0 | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | 14.4 | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD- 3 days at 27°C) | mg/l | 128.0 | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 492.0 | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | ND _(DL=0.2) | IS 3025(P-52)-2003 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | ND _(DL=0.05) | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 1.47 | IS 3025(P-53)-2003 |

ND = Not Detected, DL=Detection Limit

****End of Report****


ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida - 201 301 (UP)

Report No. AAL WQT-20240404017

Sample Description: One Sample described as **ETP Outlet Water**,
(Sample date 04/04/2024) was received.

Date of Receiving: 04/04/2024

Date of Starting: 04/04/2024

Date of Completion: 09/04/2024

Date of Reporting: 09/04/2024

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Sample Quantity: 2 Litre

Sample Packing Condition: Plastic Can

Sample Collected By: AAL

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per CPCB Guideline | Testing Method |
|--------|--|----------|-------------|------------------------------|--------------------|
| 1 | Colour | Hazen | <5.0 | NS | IS 3025(P-4)-2021 |
| 2 | Odour | - | Odourless | NS | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 6.40 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 2866 | NS | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 18.0 | 100 Max. | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | <2.0 | 10 Max. | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 20.0 | 30 Max. | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 102.0 | 250 Max. | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | ND(DL=0.2) | 2.0 Max. | IS 3025(P-52)-2003 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | ND(DL=0.05) | 0.1 Max. | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 0.36 | 3.0 Max. | IS 3025(P-53)-2003 |

ND = Not Detected, DL=Detection Limit, NS=Not Specified

****End of Report****


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Authorised Signatory

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TC-5826

TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida - 201 301 (UP)

Sample Description: One Sample described as **STP Inlet Water**, (Sample date 04/04/2024) was received.

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL WQT-20240404018

Date of Receiving: 04/04/2024
Date of Starting: 04/04/2024
Date of Completion: 09/04/2024
Date of Reporting: 09/04/2024
Sample Quantity: 2 Litre
Sample Packing Condition: Plastic Bottle
Sample Collected By: AAL

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|--|-----------|---------------------|--------------------|
| 1 | pH Value | - | 5.82 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 203.0 | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 183.0 | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 582.0 | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 3.96 | IS 3025(P-31)-1988 |
| 6 | Total Nitrogen (as N) | mg/l | 58.0 | IS 3025(P-34)-1988 |
| 7 | Faecal Coliform | MPN/100ml | 6.0x10 ⁵ | IS 1622-1981 |

End of Report

Vinay Dixit
(Microbiologist)

Authorized Signatory

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

| | | | |
|----------------------------|---|----------------------------------|--------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL WQT-2024040419 |
| Sample Description: | One Sample described as STP Outlet Water , (Sample date 04/04/2024) was received. | Date of Receiving: | 04/04/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Starting: | 04/04/2024 |
| | | Date of Completion: | 09/04/2024 |
| | | Date of Reporting: | 09/04/2024 |
| | | Sample Quantity: | 2 Litre |
| | | Sample Packing Condition: | Plastic Bottle |
| | | Sample Collected By: | AAL |

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per HSPCB Guidelines | Testing Method |
|--------|---|-----------|---------|---|--------------------|
| 1 | pH Value | - | 6.60 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 10.0 | 20 Max. | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 9.0 | 10 Max. | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 48.0 | 50 Max. | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 0.95 | 1.0 Max. <small>(Discharge into Pond/Lake)</small> | IS 3025(P-31)-1988 |
| 6 | Total Nitrogen (as N) | mg/l | 6.5 | 10 Max. | IS 3025(P-34)-1988 |
| 7 | Faecal Coliform | MPN/100ml | 50 | <100 | IS 1622-1981 |

End of Report

Vinay Dixit
(Microbiologist)

Authorized Signatory

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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Website : www.aalkundli.com



TEST REPORT

Page 1 of 1

Issued To: M/s Aplingka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL WQT-20240719001

Sample Description: ETP Inlet Water

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Sample Quantity: 2 Litre

Sample Packing Condition: Plastic Can

Sample Collected By: AAL

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|---|----------|----------------|--------------------|
| 1 | Colour | Hazen | 160 | IS 3025(P-4)-2021 |
| 2 | Odour | - | Mild | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 6.82 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 9236 | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 173.0 | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | 4.5 | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 190.0 | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 673.0 | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | BLQ (LOQ=0.01) | IS 3025(P-2)-2019 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | BLQ (LOQ=0.05) | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 1.73 | IS 3025(P-2)-2019 |

BLQ=Below Limit of Quantification, LOQ=Limit of Quantification, NS=Not Specified

****End of Report****


ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TC-5826

TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL WQT-20240719002

Sample Description: ETP Outlet Water

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Sample Quantity: 2 Litre

Sample Packing Condition: Plastic Can

Sample Collected By: AAL

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per CPCB Guideline | Testing Method |
|--------|--|----------|----------------|------------------------------|--------------------|
| 1 | Colour | Hazen | <5.0 | NS | IS 3025(P-4)-2021 |
| 2 | Odour | - | Odourless | NS | IS 3025(P-5)-2018 |
| 3 | pH Value | - | 7.60 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 4 | Conductivity at 25°C | µmhos/cm | 7820 | NS | IS 3025(P-14)-2013 |
| 5 | Total Suspended Solids | mg/l | 22.0 | 100 Max. | IS 3025(P-17)-2022 |
| 6 | Oil & Grease | mg/l | <2.0 | 10 Max. | IS 3025(P-39)-2021 |
| 7 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 27.5 | 30 Max. | IS 3025(P-44)-2023 |
| 8 | Chemical Oxygen Demand (COD) | mg/l | 152.0 | 250 Max. | IS 3025(P-58)-2023 |
| 9 | Chromium (as Cr) | mg/l | BLQ (LOQ=0.01) | 2.0 Max. | IS 3025(P-2)-2019 |
| 10 | Hexavalent Chromium (as Cr ⁺⁶) | mg/l | BLQ (LOQ=0.05) | 0.1 Max. | IS 3025(P-52)-2003 |
| 11 | Iron (as Fe) | mg/l | 0.58 | 3.0 Max. | IS 3025(P-2)-2019 |

BLQ=Below Limit of Quantification, LOQ=Limit of Quantification, NS=Not Specified

****End of Report****

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
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Report No. AAL WQT-20240719003

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sample Quantity: 2 Litre

Sample Packing Condition: Plastic Bottle

Sample Collected By: AAL

Sample Description: STP Inlet Water

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|--------|---|-----------|---------------------|--------------------------|
| 1 | pH Value | - | 6.82 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 234.0 | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 160.0 | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 536.0 | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 4.32 | IS 3025(P-31/Sec-1)-2022 |
| 6 | Total Nitrogen (as N) | mg/l | 49.0 | IS 3025(P-34/Sec-1)-2023 |
| 7 | Faecal Coliform | MPN/100ml | 5.0x10 ⁵ | IS 1622-1981 |

****End of Report****

Vinay Dixit
(Microbiologist)
Authorized Signatory

ASIMUTOSH SRIVASTAVA
Deputy Technical Manager
Authorized Signatory

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TC-5826

TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL WQT-20240719004

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sample Quantity: 2 Litre

Sample Packing Condition: Plastic Bottle

Sample Collected By: AAL

Sample Description: STP Outlet Water

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

TEST RESULT

| S. No. | Test parameters | Unit | Results | Limits as per HSPCB Guidelines | Testing Method |
|--------|--|-----------|---------|--|--------------------------|
| 1 | pH Value | - | 7.89 | 5.5 - 9.0 | IS 3025(P-11)-2022 |
| 2 | Total Suspended Solids | mg/l | 17.0 | 20 Max. | IS 3025(P-17)-2022 |
| 3 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 9.4 | 10 Max. | IS 3025(P-44)-2023 |
| 4 | Chemical Oxygen Demand (COD) | mg/l | 46.0 | 50 Max. | IS 3025(P-58)-2023 |
| 5 | Phosphate (as P) | mg/l | 0.93 | 1.0 Max. (Discharge into Pond/Lake) | IS 3025(P-31/Sec-1)-2022 |
| 6 | Total Nitrogen (as N) | mg/l | 7.2 | 10 Max. | IS 3025(P-34/Sec-1)-2023 |
| 7 | Faecal Coliform | MPN/100ml | 40 | <100 | IS 1622-1981 |

****End of Report****

Vinay Dixit
(Microbiologist)

Authorized Signatory

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST CERTIFICATE

Page 1 of 1

| | | | |
|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL_ENV-20240110004 |
| Sample Description: | Ambient Noise | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 to 10/01/2024 | Date of Starting: | 10/01/2024 |
| Sampling Location: | Near Gate No.2 Parking Area | Date of Completion: | 15/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Reporting: | 15/01/2024 |
| | | Sampling Method: | By Noise Meter |
| | | Sampling Done By: | AAL |

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|------------------------------------|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| 1 | Noise Level | | | Category of Area / Zone | |
| | Lmin | dB(A) | 41.9 | - | - |
| | L10 | dB(A) | 68.2 | - | - |
| | L50 | dB(A) | 57.0 | - | - |
| | L90 | dB(A) | 50.5 | - | - |
| | Leq | dB(A) | 63.2 | - | - |
| | Lmax | dB(A) | 72.3 | - | - |
| | Leq-Day | dB(A) | 64.8 | A: Industrial Area 75 | 70 |
| | | | | B: Commercial Area 65 | 55 |
| | | | | C: Residential Area 55 | 45 |
| | Leq-Night | dB(A) | 52.6 | D: Silence Zone 50 | 40 |

End of Report

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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|----------------------------|--|----------------------------|---------------------|
| Issued To: | M/s Aplinka Solutions & Technologies Pvt. Ltd. A-48, Sector-64, Noida – 201 301 (UP) | Report No. | AAL ENV-20240110005 |
| Sample Description: | Ambient Noise | Date of Receiving: | 10/01/2024 |
| Date of Monitoring: | 09/01/2024 to 10/01/2024 | Date of Starting: | 10/01/2024 |
| Sampling Location: | Near Paint Shop | Date of Completion: | 15/01/2024 |
| Name of Project: | M/s Escort Kubota India Pvt. Ltd. 18/4, Mathura Road, Faridabad (HR) | Date of Reporting: | 15/01/2024 |
| | | Sampling Method: | By Noise Meter |
| | | Sampling Done By: | AAL |

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|------------------------------------|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| I | Noise Level | | | Category of Area / Zone | |
| | Lmin | dB(A) | 38.4 | - | - |
| | L10 | dB(A) | 61.3 | - | - |
| | L50 | dB(A) | 57.0 | - | - |
| | L90 | dB(A) | 47.8 | - | - |
| | Leq | dB(A) | 60.8 | - | - |
| | Lmax | dB(A) | 69.1 | - | - |
| | Leq-Day | dB(A) | 62.2 | A: Industrial Area 75 | 70 |
| | | | | B: Commercial Area 65 | 55 |
| | Leq-Night | dB(A) | 51.3 | C: Residential Area 55 | 45 |
| | | | | D: Silence Zone 50 | 40 |

End of Report

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

- Note:**
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 5. The non-perishable sample received shall be destroyed after one month and perishable sample shall be destroyed after one week from the date of issue of report unless specified.



AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonapat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com

TEST CERTIFICATE

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida - 201 301 (UP)

Report No. AAL ENV-20240110006

Date of Receiving: 10/01/2024

Date of Starting: 10/01/2024

Date of Completion: 15/01/2024

Date of Reporting: 15/01/2024

Sample Description: Ambient Noise

Date of Monitoring: 09/01/2024 to 10/01/2024

Sampling Location: Near Gate No.3

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|---------------------------------|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| I | Noise Level | | | Category of Area / Zone | |
| | Lmin | dB(A) | 42.9 | - | - |
| | L10 | dB(A) | 66.2 | - | - |
| | L50 | dB(A) | 57.2 | - | - |
| | L90 | dB(A) | 47.6 | - | - |
| | Leq | dB(A) | 62.9 | - | - |
| | Lmax | dB(A) | 73.1 | - | - |
| | Leq-Day | dB(A) | 64.5 | A: Industrial Area 75 | B: Commercial Area 65 |
| | Leq-Night | dB(A) | 52.4 | C: Residential Area 55 | D: Silence Zone 50 |

****End of Report****

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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 Website : www.aalkundli.com



TC-5826

TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
 A-48, Sector-64,
 Noida – 201 301 (UP)

Report No. AAL ENV-20240416004

Sample Description: Ambient Noise
Date of Monitoring: 15/04/2024 to 16/04/2024

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Sampling Location: Near Gate No.2 Parking Area

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Name of Project: M/s Escort Kubota India Pvt. Ltd.
 18/4, Mathura Road, Faridabad (HR)

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|---------------------------------|--|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| 1 | Noise Level | | | | |
| | Lmin | dB(A) | 40.3 | - | - |
| | L10 | dB(A) | 61.1 | - | - |
| | L50 | dB(A) | 56.7 | - | - |
| | L90 | dB(A) | 47.4 | - | - |
| | Leq | dB(A) | 59.8 | - | - |
| | Lmax | dB(A) | 69.5 | - | - |
| | Leq-Day | dB(A) | 61.1 | A: Industrial Area 75 | B: Commercial Area 65 C: Residential Area 55 D: Silence Zone 50 |
| | Leq-Night | dB(A) | 49.2 | | 70 55 45 40 |

****End of Report****

ASHUTOSH SRIVASTAVA
 Deputy Technical Manager
 Authorised Signatory

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TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Ambient Noise

Date of Monitoring: 15/04/2024 to 16/04/2024

Sampling Location: Near Paint Shop

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240416005

Date of Receiving: 16/04/2024
Date of Starting: 16/04/2024
Date of Completion: 22/04/2024
Date of Reporting: 22/04/2024

Sampling Method: By Noise Meter
Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | | |
|--------|----------------|-------|---------|--|-------------------------------|----------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM | |
| I | Noise Level | | | | | |
| | Lmin | dB(A) | 40.9 | - | - | |
| | L10 | dB(A) | 62.7 | - | - | |
| | L50 | dB(A) | 57.6 | - | - | |
| | L90 | dB(A) | 48.3 | - | - | |
| | Leq | dB(A) | 61.9 | - | - | |
| | Lmax | dB(A) | 71.6 | - | - | |
| | Leq-Day | dB(A) | 63.4 | A: Industrial Area B: Commercial Area C: Residential Area D: Silence Zone | 75 65 55 50 | 70 55 45 40 |
| | Leq-Night | dB(A) | 50.2 | | | |

End of Report

Ashutosh Srivastava
ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

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Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Report No. AAL ENV-20240416006

Sample Description: Ambient Noise
Date of Monitoring: 15/04/2024 to 16/04/2024

Date of Receiving: 16/04/2024

Date of Starting: 16/04/2024

Date of Completion: 22/04/2024

Date of Reporting: 22/04/2024

Sampling Location: Near Gate No.3

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|-------------------------|--|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| I | Noise Level | | | | |
| | | | Category of Area / Zone | | |
| | Lmin | dB(A) | 41.6 | - | - |
| | L10 | dB(A) | 62.7 | - | - |
| | L50 | dB(A) | 56.6 | - | - |
| | L90 | dB(A) | 49.3 | - | - |
| | Leq | dB(A) | 61.9 | - | - |
| | Lmax | dB(A) | 71.6 | - | - |
| | Leq-Day | dB(A) | 63.4 | A: Industrial Area 75 B: Commercial Area 65 | 70 55 |
| | Leq-Night | dB(A) | 51.2 | C: Residential Area 55 D: Silence Zone 50 | 45 40 |

****End of Report****

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Ambient Noise

Date of Monitoring: 18/07/2024 to 19/07/2024

Sampling Location: Near Gate No.2 Parking Area

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719020

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|---------------------------------|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| 1 | Noise Level | | | | |
| | Lmin | dB(A) | 41.8 | - | - |
| | L10 | dB(A) | 56.2 | - | - |
| | L50 | dB(A) | 50.6 | - | - |
| | L90 | dB(A) | 45.9 | - | - |
| | Leq | dB(A) | 58.8 | - | - |
| | Lmax | dB(A) | 71.5 | - | - |
| | Leq-Day | dB(A) | 60.3 | A: Industrial Area 75 | 70 |
| | | | | B: Commercial Area 65 | 55 |
| | Leq-Night | dB(A) | 48.7 | C: Residential Area 55 | 45 |
| | | | | D: Silence Zone 50 | 40 |

End of Report

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

Page 1 of 1

Issued To: M/s Aplinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Ambient Noise

Date of Monitoring: 18/07/2024 to 19/07/2024

Sampling Location: Near Paint Shop

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719021

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|------------------------------------|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| 1 | Noise Level | | | Category of Area / Zone | |
| | Lmin | dB(A) | 38.4 | - | - |
| | L10 | dB(A) | 59.4 | - | - |
| | L50 | dB(A) | 50.6 | - | - |
| | L90 | dB(A) | 46.1 | - | - |
| | Leq | dB(A) | 59.7 | - | - |
| | Lmax | dB(A) | 70.6 | - | - |
| | Leq-Day | dB(A) | 61.3 | A: Industrial Area 75 | 70 |
| | | | | B: Commercial Area 65 | 55 |
| | Leq-Night | dB(A) | 50.9 | C: Residential Area 55 | 45 |
| | | | | D: Silence Zone 50 | 40 |

****End of Report****

Asst.
ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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TEST REPORT

Issued To: M/s Amlinka Solutions & Technologies Pvt. Ltd.
A-48, Sector-64,
Noida – 201 301 (UP)

Sample Description: Ambient Noise

Date of Monitoring: 18/07/2024 to 19/07/2024

Sampling Location: Near Gate No.3

Name of Project: M/s Escort Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad (HR)

Report No. AAL ENV-20240719022

Date of Receiving: 19/07/2024

Date of Starting: 19/07/2024

Date of Completion: 24/07/2024

Date of Reporting: 24/07/2024

Sampling Method: By Noise Meter

Sampling Done By: AAL

TEST RESULTS

| S. No. | Test Parameter | Unit | Results | Limits as per CPCB in dB(A) Leq | |
|--------|----------------|-------|---------|--|-------------------------------|
| | | | | Day Time 06:00AM-10:00PM | Night Time 10:00PM-06:00AM |
| 1 | Noise Level | | | | |
| | Lmin | dB(A) | 42.1 | - | - |
| | L10 | dB(A) | 56.7 | - | - |
| | L50 | dB(A) | 50.4 | - | - |
| | L90 | dB(A) | 45.3 | - | - |
| | Leq | dB(A) | 59.6 | - | - |
| | Lmax | dB(A) | 72.5 | - | - |
| | Leq-Day | dB(A) | 61.2 | A: Industrial Area 75 B: Commercial Area 65 | 70 55 |
| | Leq-Night | dB(A) | 48.8 | C: Residential Area 55 D: Silence Zone 50 | 45 40 |

****End of Report****

ASHUTOSH SRIVASTAVA
Deputy Technical Manager
Authorised Signatory

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IN RE:-
ALOK MOHAN

Plaintiff (s) or Petitioner (s)

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD AND OTHERS

Defendant (s)/ Respondent (s)

KNOW ALL to whom these presents shall come that I/We Shamsher Singh, Authorized Representative of Escorts Kubota Limited, the above named Respondent do hereby appoint Mr. Priyesh Mohan Srivastava (Enrolment No. D/8508/2018) and Ms. Sonal K. Chopra (Enrolment No. D/8503/2021), Advocates (Hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 04th day of October 2024.

Accepted subjected to the terms of the fees.

Advocate

Priyesh Mohan Srivastava
D/8508/2018



Extract of the Minutes of the Meeting of the Board of Directors of Escorts Kubota Limited ("Company") Held on Thursday, February 8, 2024, at Corporate Centre, 15/5, Mathura Road, Faridabad - 121003

Sub : Authority to Officials for Legal Matters

"Resolved That in supersession of all resolutions passed by the Board of Directors of the Company in this regard , Mr. Bharat Madan, Whole- time Director and Chief Financial Officer, Mr. Brijesh Lamba, Head - Legal and Mr. Arvind Kumar, Company Secretary of the Company be and are hereby authorised jointly and/ or severally to institute, conduct, defend any civil, revenue, criminal, labour matters, company law cases, arbitration proceeding(s) or any other legal proceedings of whatever nature and also to appoint advocates, law firms, consultants and to sign, execute vakalatnamas, complaints, written statements, re-joinders, petitions, applications, objections and all pleadings of any kind whatsoever, as may be required in order to initiate/ defend/ appear in such legal proceedings for the Company.

Resolved Further That the above said persons are also authorised to receive notices, orders & other documents and also to appear before any Court of law, tribunals, investigating agencies, judicial authorities/ officials, quasi judicial authorities/ officials or any other government, semi-government authorities/ officials and also make statement for and on behalf of the Company and to do such other acts, deeds or things as may be required to be done for the above purposes.

Resolved Further That Mr. Bharat Madan, Whole- time Director and Chief Financial Officer, Mr. Brijesh Lamba, Head - Legal and Mr. Arvind Kumar, Company Secretary of the Company, be and are hereby further jointly and/ or severally authorized to delegate all or any of the above powers to any person with authority to revoke such delegation as and when deemed expedient by them."

**Certified True Copy
For Escorts Kubota Limited**



**Arvind Kumar
Company Secretary**

Membership No. -A14874

House No. 1/1420, Mansarovar Park, Delhi - 110032



Date : September 03, 2024

Escorts Kubota Limited

(Formerly Escorts Limited)

Registered Office - 15/5, Mathura Road, Faridabad - 121003, Haryana, India

Tel.: +91-129-2250222 | E-mail: corp.secretarial@escortskubota.com | Website: www.escortskubota.com

Corporate Identification Number L74899HR1944PLC039088

AUTHORISATION LETTER

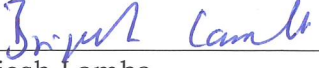
I, Brijesh Lamba, in my capacity as Head-Legal of Escorts Kubota Limited, having its registered office at 15/5, Mathura Road, Faridabad – 121003, Haryana (hereinafter referred to as “**Company**”), as authorized pursuant to the resolution of the Board of Directors of the Company dated 08/02/2024 do hereby authorize Mr. Shamsher Singh, working as Manager - Legal with the Company to do and perform following acts for and on behalf of the Company in the case bearing Original Application No. 628 of 2024 titled as “**Alok Mohan vs. Escorts Kubota Limited and others**” which is pending before the Hon’ble National Green Tribunal, New Delhi.

- i. To sign, verify and file Vakalatnamas, applications, written statements, objections, revisions, written submissions and any other pleading/ documents on behalf of the Company;
- ii. To appear as authorized representative on behalf of the Company and to give evidence, appear as witness, depose orally or by affidavit on behalf of the Company;
- iii. To sign on withdrawal proposal, compounding, compromise & settle the above case; and
- iv. To apply for obtaining copies of court records, documents, proceedings, judgments, orders etc.

AND GENERALLY to do, execute and perform all acts, deeds, matters and things that may be lawfully done for and on behalf of the Company by the said Attorney in respect of the above said purpose. This Authorization Letter shall remain valid till Mr. Shamsher Singh is in the employment with the Company and shall stand revoked automatically upon his ceasing to be an employee of the Company. However, the Executant shall be entitled to revoke this Authorization at any point of time during its validity period.


The signatures of Mr. Shamsher Singh (as shown hereunder) are hereby identified.

For and on Behalf of Escorts Kubota Limited



Brijesh Lamba
Head – Legal

Date: 10.09.2024



(Signature of Shamsher Singh)



Priyesh Mohan Srivastava <priyeshmohansrivastava@gmail.com>

Reply on behalf of the Respondent No. 2 in ORIGINAL APPLICATION NO. 628/2024 || ALOK MOHAN vs. HARYANA STATE POLLUTION CONTROL BOARD & ORS.

1 message

Priyesh Mohan Srivastava <priyeshmohansrivastava@gmail.com> Tue, Dec 24, 2024 at 8:55 PM
To: Alok Mohan <alokmohan1954@yahoo.com>, "aeronautengineer@gmail.com" <aeronautengineer@gmail.com>, "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>

Dear All,

PFA the scanned copy of Reply on behalf of the Respondent No. 2 in the captioned matter.

Regards,

Priyesh Mohan Srivastava

Office Address: C-200, LGF, Greater Kailash-1, New Delhi -110048**Email:** priyeshmohansrivastava@gmail.com, sonalchopra97@gmail.com**Phone:** 011-41019335,**Mobile:** +91 9892786353

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Reply Affidavit of R-2.pdf